FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR TRANZLEASE HOLDINGS (INDIA) PRIVATE LIMITED OPERATING IN BUSINESS OF LEASING OF CARS AT MUMBAI, GURUGRAM AND OTHERS

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Tranzlease Holdings (India) Private Limited **CIN:** U65910MH2006PTC162528 **PAN:** AABCE6340D
2.	Address of the registered office	**Office of Corporate Debtor:** House No. 695, Tirupati APT. Patakar Plot, Kalambhe Shahapur, Kalamgaon, Thane, Shahapur, Maharashtra, India – 421601
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Mumbai, Delhi NCR
5.	Installed capacity of main products/ services	Leasing of Cars
6.	Quantity and value of main products/ services sold in last financial year	As per available audited balance sheet for F.Y. 2020-21, the revenue from operations is Rs. 18.83 Cr.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	Details can be sought by sending request to Resolution Professional at cirp.tranzlease@gmail.com.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL	Details can be sought by sending request to Resolution Professional at cirp.tranzlease@gmail.com.
10.	Last date for receipt of expression of interest	15-02-2025
11.	Date of issue of provisional list of prospective resolution applicants	25-02-2025
12.	Last date for submission of objections to provisional list	02-03-2025
13.	Date of issue of final list of prospective resolution applicants	12-03-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	17-03-2025
15.	Last date for submission of resolution plans	16-04-2025
16.	Process email id to submit Expression of Interest	cirp.tranzlease@gmail.com

NPV INSOLVENCY PROFESSIONALS PRIVATE LIMITED
IPE REG. No. IBBI/IPE/0040

IPE - NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its Director - Mr. Atul Tandon
Resolution Professional
In the matter of Tranzlease Holdings (India) Private Limited
IBBI Reg. No.: IBBI/IPE-0040/IPA-2/2022-23/50021
Email For Correspondence - cirp.tranzlease@gmail.com
AFA validity up to: 31.12.2025

Date: 31st January 2025
Place: New Delhi

UPSIDA

कार्यालय वरिष्ठ प्रबन्धक (वि./यां.), विद्युत खण्ड–द्वितीय
उ.प्र. राज्य औद्योगिक विकास प्राधिकरण,
प्रशासनिक भवन, सेक्टर बी–3, ट्रांस दिल्ली सिग्नेचर सिटी, लोनी, गाजियाबाद

शुद्धिपत्र

एतद् द्वारा सूचित किया जाता है कि निम्नलिखित औद्योगिक क्षेत्र के विकास कार्य हेतु ई–निविदायें आमंत्रित की गयी है, जिनका विवरण निम्नवत् है–

S.No.	Name of Work	Tender Id.	Closing Date
1.	Providing Facades Light at the entrance gate of I.A. Surajpur, Site-B	2025_SIDC_991812_1	30.01.2025 upto 6:00 PM
2.	Providing Facades Light at the entrance gate of I.A. Surajpur, Site-C	2025_SIDC_991796_1	30.01.2025 upto 6:00 PM

उपरोक्त निविदायें दिनांक 31.01.2025 को प्रातः 11:00 बजे खोली जानी थी परन्तु अपरिहार्य कारणों से अब उक्त आमंत्रित निविदा दिनांक 07.02.2025 की सायं 6:00 बजे तक निविदा प्रपत्र अपलोड किए जाने हेतु विस्तारित किया जाता है, जिन्हें दिनांक 10.02.2025 को प्रातः 11:00 बजे खोली जायेगी। शेष नियम व शर्तें यथावत रहेंगी।

वरिष्ठ प्रबन्धक (वि.), उ.प्र.रा.औ.वि.प्रा., गाजियाबाद

SMFG INDIA CREDIT COMPANY LIMITED

(Formerly Fullerton India Credit Company Limited)

Corporate Office: 10th Floor, Office No. 101,102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.

POSSESSION NOTICE (For Immovable Property)
(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of **SMFG India Credit Company Limited *(formerly Fullerton India Credit Company Limited)***, Having its registered office at Commerzone IT Park, Tower B, 1st, Floor, No. 111, Mount Poonamalle Road, Porur, Chennai – 600116 and corporate office at 10th Floor, Office No. 101,102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai – 400051, under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 13.11.2024 calling upon the borrower(s) **(1) SHRI GARUN CONFECTIONARY, (2) PUSHPA DEVI, (3) DEEPAK RATHORE (4) MUKESH RATHOR under loan account number (s) # 191021310667419 & 214421310941464** to repay the amount mentioned in the notice being **Rs. 41,67,004.06/- (Rupees Forty One Lakhs Sixty Seven Thousand Four and Paise Six Only)** as on 04-11-2024 within 60 days from the date of receipt of the said notice.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **25 Day of Jan. in the year 2025.**

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of SMFG India Credit Company Limited *(Formerly Fullerton India Credit Company Limited)* for an amount **Rs. 41,67,004.06/- (Rupees Forty One Lakhs Sixty Seven Thousand Four and Paise Six Only)** as on 04-11-2024 and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description Of The Immovable Property: OWNER OF THE PROPERTY – SHRI MUKESH CHANDRA RATHORE S/O SHRI RAGHUVANSHI LAL RATHORE. (1). PROPERTY DESCRIPTION- PLOT, MEASURING AREA 93.00 SQ. METERS, SITUATED AT MAUHALLA KAILASH NAGAR, MAUZA MOHAMMADPUR GAJMALPUR, TEHSIL AND DISTT. FIROZABAD, FOUR SIDE BOUNDARIES: EAST: PLOT OF SHRI DINESH GUPTA., WEST: RASTA 12 FEET., NORTH: REMAINING LAND OF SELLER, SOUTH: PLOT OF SHRI RAGHUVANSHI LAL., OWNER OF THE PROPERTY – SHRI MUKESH CHANDRA RATHORE S/O SHRI RAGHUVANSHI LAL RATHORE.

Place: FIROZABAD. Date: 31.01.2025 SD/-, Authorised Officer.
SMFG India Credit Company Limited *(Formerly Fullerton India Credit Company Limited)*

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR TRANZLEASE HOLDINGS (INDIA) PRIVATE LIMITED
OPERATING IN BUSINESS OF LEASING OF CARS AT MUMBAI, GURUGRAM AND OTHERS
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/LLP No.	**Tranzlease Holdings (India) Private Limited CIN:** U65910MH2006PTC162528 **PAN:** AABCE6340D
2.	Address of the registered office	**Office of Corporate Debtor:** House No. 695, Tirupati APT. Patakar Plot, Kalambe Shahapur, Kalamgaon, Thane, Shahapur, Maharashtra, India - 421601
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Mumbai, Delhi NCR
5.	Installed capacity of main products/ services	Leasing of Cars
6.	Quantity and value of main products/services sold in last financial year	As per available audited balance sheet for F.Y. 2020-21, the revenue from operations is Rs. 18.83 Cr.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending request to Resolution Professional at cirp.tranzlease@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending request to Resolution Professional at cirp.tranzlease@gmail.com.
10.	Last date for receipt of expression of interest	15-02-2025
11.	Date of issue of provisional list of prospective resolution applicants	25-02-2025
12.	Last date for submission of objections to provisional list	02-03-2025
13.	Date of issue of final list of prospective resolution applicants	12-03-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	17-03-2025
15.	Last date for submission of resolution plans	16-04-2025
16.	Process email id to submit Expression of Interest	cirp.tranzlease@gmail.com

Sd/-
IPE - NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its Director - Mr. Atul Tandon
Resolution Professional
In the matter of Tranzlease Holdings (India) Private Limited
IBBI Reg. No.: IBBI/IPE-0040/IPA-2/2022-23/50021
Email For Correspondence - cirp.tranzlease@gmail.com
AFA validity up to: 31.12.2025

Date: 31st January 2025
Place: New Delhi

FORM NO. 1
DEBTS RECOVERY TRIBUNAL, LUCKNOW

(Area of jurisdiction part of Uttar Pradesh)
OFFICE OF THE RECOVERY OFFICER
600/1, University Road, Near Hanuman Setu Mandir, Lucknow-226 007

DRC No. 508/2024

NOTICE UNDER RULE -2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH SECTION 29 OF RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993

BANK OF INDIA **CERTIFICATE HOLDER**

Vs.

M/S PARKIN LABORATORIES & OTHERS **CERTIFICATE DEBTORS**

To,

1. M/s Parkin Laboratories through its Partners registered address at E-53, South Side of G.T Road Industrial Area Ghaziabad. **Factory Address at:** Plot No-D-1, khasra No-1188/1 & 1189 (SALEMPUR RAJPUTAN) located at Industrial Area Rorkee, Haridwar-247667.

2. Shri Manoj Kumar son of Shri Brijpal Singh, resident of Flat No-329, Sahran Tower-III Floor Gaur Saundaryam Greater Noida. **Also residing at:** C-57, Sector -9, Vijay Nagar Ghaziabad.

3. Shri Brijpal Singh son of Late Prem Singh, resident of Flat No-329, Sahran Tower-III Floor Gaur Saundaryam Greater Noida. **Also residing at:** C-57, Sector -9, Vijay Nagar Ghaziabad. DEFENDANTS

1. This is to notify that a sum of **Rs. 78,64,931.53 (Rupees Seventy Eight Lakhs Sixty Four Thousand Nine Hundred Thirty One and Paisa Fifty Three)** together with the interest **@10.00%** per annum with monthly rest from the date of filing of the Original Application i.e. **01.06.2022** till the loan is fully liquidated Jointly and Severally in its realization with its costs from the Certificate Debtor Nos. 1 to 3

2. You are hereby directed to pay within **15** days of the receipt of the notice, failing which the recovery shall be made in accordance with The Recovery of Debts & Bankruptcy Act, 1993.

3. You are hereby ordered to declare on affidavit the particulars of asset on or before **09.05.2025.**

4. You are hereby ordered to appear before the undersigned on **09.05.2025 at 10:30 AM.**

In additions to the sum aforesaid you will be liable to pay the following cost:

DETAIL OF COST

Application Fee:	Rs. 81,005-00
Advocate Fee:	Not Claimed
Paper Publication charges	Not Claimed
Misc. Expenses:	Not Claimed
Charges:	Not Claimed
Expenses of Filing of OA	Not Claimed

Given under my hand and the Seal on this **29th day of Jan 2025.**

RECOVERY OFFICER-II
DEBTS RECOVERY TRIBUNAL LUCKNOW

PUBLIC NOTICE

ICICI Bank Branch Office : ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi-110005

The following borrower(s) has/have defaulted in the repayment of principal and interest towards the Loan facility(ies) availed from ICICI Bank. The Loan(s) has/have been classified as Non-Performing Asset(s) (NPA). A Notice was issued to them under Section 13(2) of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002, at their last known addresses. However, it has not been served and are therefore being notified by way of this Public Notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address	Description of Secured Asset to be enforced	Date of Notice sent/ Outstanding as on Date of Notice	NPA Date
1.	Chandra Prakash Singh Kushwaha/ Ravi Prakash Singh Kushwaha/ Malti Singh/ Vandita Kushwaha (LBALD00005110020) & House No. 1c/4i, Neh Nikunj Scheme Baghambari Gaddi, Allahpur, Allahabad, Uttar Pradesh Allahabad- 211001	House No 1C/41, Situated At Arazi No 241, Mauja Bagambari Gaddi, Tehsil & Distt Prayagraj Uttar Pradesh	04/01/2025 Rs. 6,08,431.14/-	03/09/ 2024
2.	Chandra Prakash Singh Kushwaha/ Ravi Prakash Singh Kushwaha/ Malti Singh/ Vandita Kushwaha (TBALD00006471910) & House No. 1c/4i, Neh Nikunj Scheme Baghambari Gaddi, Allahpur, Allahabad, Uttar Pradesh Allahabad- 211001	House No 1C/41, Situated At Arazi No 241, Mauja Bagambari Gaddi, Tehsil & Distt Prayagraj Uttar Pradesh	04/01/2025 Rs. 23,58,875.32/-	03/09/ 2024

These steps are being taken for substituted service of Notice. The above borrower/s and/or guarantor/s (as applicable) is/are advised to make the outstanding payment within 60 days from the date of publishing this Notice. Else, further steps will be taken as per the provisions of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: January 31, 2025 Sincerely, Authorised Signatory
Place: Etawah (Agra) For ICICI Bank Ltd.

HINDUJA HOUSING FINANCE LIMITED

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015,
Email : auction@hindujahousingfinance.com
203, 2nd Floor, Padam Business Park, Awas Vikas, Agra-282007
RLM-BRAJESH AWASTHI-9918301885, RRM - PUSHKAR AWASTHI-9453043399,
CLM - AKSHAY SAWLA - 9515683404, CRM - SACHIN GAUTAM-9319551888

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)

In respect of loans availed by below mentioned borrowers / guarantors through **HINDUJA HOUSING FINANCE LIMITED**, which have become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below Under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by Registered Post / Speed Post / Courier with acknowledge due to you which has been returned undelivered / acknowledgment not received. We have indicated our intention of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of your failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank / Secured Creditor may exercise any of the right conferred vide section 13(4) of SARFAESI Act and while publishing the possession notice / auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank / Secured Creditor may also publish your photograph. Details are hereunder:-

S. No.	Name of Borrowers/ Co-Borrowers/ Guarantors & Date of NPA	Demand Notice Date Amount Outstanding	Details of Secured Assets
1	**Mr. Kapil Dev Singh & Mrs. Meenakshi both at:** House No. 47/202/40, Lohamandi, Agra, Semiurban, Agra, Uttar Pradesh - 282002 **A/c No. UP/LKN/AGRA/A000002241 Loan Accounts have been classified as a NPA on 06-01-2025**	Demand Notice Dated **27-01-2025** Amount Outstanding **₹ 20,45,635/- as on 27/01/2025 + interest + Legal Charges**	**One residential House No. 47/202/40A/1 lies in Part Khasra No. 543 measuring area 41.8 sq.mt. Situated at Nath Ka Bagh Lohamandi Ward, Tehsil Etmadpur & Distt. Agra, Uttar Pradesh 282002,** Bounded as: East–Part of Property Sandeep Chetan & Reena Chetan, West–Rasta & Exit 9 Mtrs wide, North–Plot of Deegar, South–Part Plot of Property Kamal Agarwal

The above mentioned Borrowers / Guarantors are advised (1) To collect the original notice from the undersigned for more and complete details and (2) To pay the balance outstanding amount interest and costs etc. within 60 days from the date of notice referred to above to avoid further action under the SARFAESI Act.

Dated : 30-01-2025, Place : Agra **Authorised Officer, HINDUJA HOUSING FINANCE LIMITED**

CAPRI GLOBAL HOUSING FINANCE LIMITED

Registered & Corporate Office 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013
Circle Office Address - 9B, 2nd Floor, Pusa Road, New Delhi – 110060

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002. The undersigned is the Authorised Officer of Capri Global Housing Finance Limited .(CGHFL) under Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to CGHFL, within 60 days from the publication of this Notice, the amounts indicated herein below, togetherwith further applicable interest from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment ofthe loan, the following assets have been mortgaged to CGHFL by the said Borrower(s) respectively.

S. N.	Name of the Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Description of secured asset (immovable property)
1.	(Loan Account No. LNCGCPURTL0000008757 (Old) 50600000490534 (New) (Gandhinagar Branch) Bhag Singh (Borrower) Mrs. Viresh Devi, Sachin Kumar (Co-Borrower)	24-Jan-2025 Rs. 1,304,928	All that piece and parcel of Property Bearing A - 4/36, area admeasuring 90 Sq. Yds. i.e., 75.25 Sq. Mts., out of Khasra No. 478, Ward No. 98, Village Beharipur, in the abadi of Dayalpur, Illaqa Shahdara, Delhi – 110094. Bounded As: East By – Road 25. Ft wide, West By – Property of Sh. Khem Chand, North By – Property No. A-4/35 South By – Property No. A-4/36 (Part)
2.	(Loan Account No. LNHENO6000133027 (Old) 53100000578472 (New) (Noida Branch) Late Om Prakash(Through his Legal Heirs) (Borrower) Mrs. Durgesh (Co-Borrower)	24-Jan-2025 Rs. 1,035,498	All Piece and Parcel of property having land and building having land area admeasuring 106.95 Sq. Yds. (i.e., 89.43 Sq. Mts.), situated in Village Sherpur Mazara, Kakore Dehat, Pargana and Tehsil Sikandrabad, District Bulandshahar, Uttar Pradesh – 203203 Bounded as follows: East By: House of Jagrosh Singh West By: House of Jaghpal Singh North By: House of Chidda South By: Road

If the said Borrowers shall fail to make payment to CGHFL as aforesaid, CGHFL shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, leaseor otherwise without the prior written consent of CGHFL. Any person who contravenes or abets contravention of the provisions of the said Actor Rules made the reunder, shallbe liable for imprisonment and/or penalty as provided under the Act.

Place : Delhi Sd/- (Authorised Officer),
Date : 31/01/2025 For Capri Global Housing Finance Limited (CGHFL)

Public Notice For E-Auction For Sale of Immovable Properties

Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No. 98, Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana) and **Branch Office at "30/30E, Upper Ground Floor, Shivaji Marg, New Delhi - 110015"** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002(hereinafter "Act"). Whereas the Auhorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS, AS IS WHAT IS BASIS and WITHOUT RECOURSE BASIS" for realization of IIFL-HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the website: www.iiflonehome.com

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
1. Mr. Amit Kumar Singh 2. Mrs. Kavita Rani **(Prospect No IL10101722)**	**11-Jul-2024 Rs. 20,33,075/-** (Rupees Twenty Lakh Thirty Three Thousand Seventy Five Only) **Bid Increase Amount Rs.25,000/-** (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing Third Floor With Roof/ Terrace Rights Towards Left Side (Southern-Western Portion), Built Up Property Bearing Plot No. 194, Out Of Khasra No. 105/9/2, Village Palam, Vishwas Park, Block-E, Uttam Nagar, Delhi, 110059. Area Admeasuring (In Sq. Ft.): Property Type: Land_Area Property Area: 540.00.	**20-Jan-2025** **Total Outstanding as On Date 09-Jan-2025 Rs. 21,74,741/-** (Rupees Twenty One Lakh Seventy Four Thousand Seven Hundred Forty One Only)	**Rs. 22,51,000/-**(Rupees Twenty Two Lakh Fifty One Thousand Only) **Earnest Money Deposit (EMD) Rs.2,25,100/-** (Rupees Two Lakh Twenty Five Thousand One Hundred Only)
1. Mr. Atul 2. Shri Sai Enterprises 3. Mrs. Bhawna 4. Mrs. Gunjan **(Prospect No 983490 & IL10412158)**	**09-Jul-2024, Rs. 42,70,620/-** (Rupees Forty Two Lakh Seventy Thousand Six Hundred Twenty Only) **Bid Increase Amount Rs. 50,000/-** (Rupees Fifty Thousand Only)	All that part and parcel of the property bearing Built up Single Storey Property out of Khasra No. 64, bearing Property No. C-53/4-A, situated at Village Moujpur, in the abadi of Gali No. 2, Mohanpuri, Moujpur, Illaqa Shahdara, Delhi-110053. Area Admeasuring (In Sq.Ft.) Property Type: Area_Admeasuring, Land_area, Built_Up _Area Property Area: 900.00, 450.00, 1215.00.	**15-Jan-2025** **Total Outstanding as on Date 09-Jan-2025 Rs.46,15,115/-**(Rupees Forty Six Lakh Fifteen Thousand One Hundred Fifteen Only)	**Rs.50,72,000/-** (Rupees Fifty Lakh Seventy Two Thousand Only) **Earnest Money Deposit (EMD) Rs.5,07,200/-** (Rupees Five Lakh Seven Thousand Two Hundred Only)
1. Miss. Sanjana 2. Mrs. Santosh **(Prospect No IL10342687 & IL10348640)**	**18-Jul-2024 Rs. 42,70,585/-** (Rupees Forty Two Lakh Seventy Thousand Five Hundred and Eighty Five Only) **Bid Increase Amount Rs. 25,000/- (Rupees Twenty Five Thousand Only) For Both Properties**	**All that part and parcel of the property bearing Property 1:-** for Prospect No IL10342687 : Portion of Second Floor , Front Side without Roof/Terrace Rights in Built Up Property No 14 , Saleable Area ad Measuring 450 Sq. Ft.,out of Khasra No 19/1 , Situated in the Revenue Estate of Vill Hastsal , Colony Known Vikas Nagar , Block-E , Uttam Nagar, New Delhi-110059 **Property 2:-** for Prospect No IL10348640 : Portion of Second Floor , Back Side without Roof/Terrace Rights in Built Up Property No 14 , Saleable Area ad Measuring 450 Sq. Ft., out of Khasra No 19/1 , Situated in the Revenue Estate of Vill Hastsal , Colony Known Vikas Nagar , Block-E , Uttam Nagar, New Delhi-110059.	**18-Jan-2025** **Total Outstanding as On Date 09-Jan-2025 Rs. 45,14,926/-** (Rupees Forty Five Lakh Fourteen Thousand Nine Hundred Twenty Six Only)	**Reserve Price Property 1 for Prospect No IL10342687 : Rs.15,23,000/-** (Rupees Fifteen Lakh Twenty Three Thousand Only) **Property 2 for Prospect No IL10348640: Rs.13,61,000/-** (Rupees Thirteen Lakh Sixty One Thousand Only) **Earnest Money Deposit (EMD) Property 1 for Prospect No IL10342687 : Rs. 1,52,300/-** (Rupees One Lakh Fifty Two Thousand Three Hundred Only) **Property 2 for Prospect No IL10348640 : Rs. 1,36,100/-** (Rupees One Lakh Thirty Six Thousand One Hundred Only)
1. Mr. Abhishek Gupta 2. Mrs. Priya Singh **(Prospect No IL10242747)**	**16-Aug-2024, Rs.43,59,044/-** (Rupees Forty Three Lakh Fifty Nine Thousand and Forty Four Only) **Rs. 40,000/-** (Rupees Forty Thousand Only)	All that part and parcel of the property bearing Built Up First Floor (Back Side), Without Roof/Terrace Rights, Built on Property Bearing No. 47, Out of Khasra No. 58/21, Situated In Area Of Village Hatsal, Delhi Known As Mohan Garden, In Block No. L-2A, Uttam Nagar, New Delhi, 110059. Area Admeasuring (In Sq. Ft.): Property Type: Saleable_Area, Carpet_Area Property Area: 900.00, 720.00	**Symbolic Possession 07-Nov-2024** **Total Outstanding as on Date 09-Jan-2025 Rs. 45,35,514/-** (Rupees Forty Five Lakh Thirty Five Thousand Five Hundred Fourteen Only)	**Rs. 40,34,000/-** (Rupees Forty Lakh Thirty Four Thousand Only) **Earnest Money Deposit (EMD) Rs. 4,03,400/-** (Rupees Four Lakh Three Thousand Four Hundred Only)

Important Information: This auction is published basis possession vide Sec 13 (4) of SARFAESI Act. Physical possession will be offered post receiving of Section -14 order as per process laid down under SARFAESI Act and as and when physical possession will be taken. Bidder shall do necessary due-diligence in respect of documents and legality before participating in auction proceedings

Date of Inspection of property	EMD Last Date	Date/ Time of E-Auction
06-Mar-2025 1100 hrs -1400 hrs	10-Mar-2025 till 5 pm.	12-Mar-2025 1100 hrs-1300 hrs.

Mode of Payment :- EMD payments are to be made vide online mode only. To make payments you have to visit **https://www.iiflonehome.com** and pay through link available for the property/ Secured Asset only.
Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction**. For Balance Payment - Login https://www.iiflonehome.com >My Bid >Pay Balance Amount**

TERMS AND CONDITIONS:-

1. For participating in e-auction, Intending bidders required to register their details with the Service Provider **https://www. iiflonehome.com,** well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. The purchaser has to pay TDS application to the transaction/payment of sale amount and submit the TDS certificate with IIFL HFL.
6. **Bidders are advised to go through the website https: // www.iiflonehome.com and https://www.iifl.com/home-loans/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.**
7. **For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- care@iiflonehome.com, Support Helpline no.1800 2672 499**.
8. For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no.1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- care@iiflonehome.com.
9. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
10. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
11. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
12. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

STATUTARY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:- Delhi, Date: 31-Jan-2025 **Sd/- Authorised Officer, IIFL Home Finance Limited.**

PIRAMAL CAPITAL AND HOUSING FINANCE LTD .
(Formerly known as Dewan Housing Finance Corporation Ltd.)
CIN: L65910MH1984PLC032639

Registered Office: Unit No.-601, 6th Floor, Piramal Amiti Building, Piramal Agastya Corporate Park, Kamani Junction,Opp. Fire Station, LBS Marg, Kurla (West), Mumbai-400070 –T +91 22 3802 4000.
Branch Address: Unit No. 01 & 09, Ground Floor, GD-ITL North Ex Tower,Plot No. A-9,Netaji Subhash Place, New Delhi – 110034.

POSSESSION NOTICE

For Immovable Property as per Rule 8-(1) of the Security Interest (Enforcement) Rules, 2002 and Appendix- IV

Whereas, the undersigned being the Authorized Officer of Piramal Capital & Housing Finance Limited (Formally Known as DHFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken **possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub –section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of PCHFL(Formally Known as DHFL) for an amount as mentioned herein under with interest thereon.

Sr. No.	Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
1	(Loan Code No 13100002355), (Branch – Delhi - Pitampura), **Rishi Pal** (Borrower), **Laxmi Devi** (Co-Borrower)	H. No.-1548/1, Block C, (33 Feet Road), Sgm Nagar, Vakil Ki Kothi, Faridabad, Haryana–121001and the same is bounded as under: North : Ne Road, South: Sw H.No.1548, East : Nw H.No. 1549, West: Se H.No. 1547.	30-Jan-23 for **Rs.42,36,029/- (Rupees Forty Two Lakhs Thirty Six Thousand and Twenty Nine Only)**	29/01/2025 **(Symbolic)**
2	(Loan Code No. 198PTM32555), (Branch – Delhi- Pitampura), **Rangi International Private Limited.** (Through its Director Mr. Amandeep Singh Rangi) (Borrower), **Rangi International Private Limited.** (Through its Director Ms. Nila Rangi) (Co-Borrower), **Amandeep Singh Rangi** (Co-Borrower and Legal Heir of Late Surinder Singh Rangi), **Nila Rangi** (Legal Heir of Late Surinder Singh Rangi)	All that piece and parcel of land bearing Plot No. 8, Gulmohar Marg Road, measuring 855 sq.m in the residential colony known as DLF Qutab Enclave Complex situated at Village Sarhaul, Tehsil and District Gurgaon (Haryana). Bounded as: East: Road, West: Plot No. Gulmohar Marg/7, North: Road, South: Road.	15-Oct-24 for **Rs.12,84,89,158/- (Rupees Twelve Crore Eighty-Four Lakh Eighty-Nine Thousand One Hundred Fifty-Eight Only)**	27/01/2025 **(Symbolic)**

Place : Delhi-NCR **Sd/- (Authorised Officer)**
Date : 31.01.2025 **PIRAMAL CAPITAL AND HOUSING FINANCE LTD.**

Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))

Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No.98,Udyog Vihar, Phase-IV,Gurgaon-122015.(Haryana) and **Branch Office at:- . 30/30E, Upper Ground Floor, Shivaji Marg, New Delhi - 110015** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Auhorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IIFL-HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the website: www.iiflonehome.com

Borrower(s) / Co- Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
1. Mr. Devendra Kumar Singh, 2.Mrs Sonu Kiroula, 3.We Care Services, 4.Mr Arun Kumar, 5.Mr Harshil Wadhwa **(Prospect No 860736)**	**11-Jan-2021, Rs.14,18,196/-** (Rupees Fourteen Lakh Eighteen Thousand One Hundred Ninety Six Only) **Bid Increase Amount Rs. 20,000/-** (Rupees Twenty Thousand Only)	All that part and parcel of the property Plot No 92, 2nd floor B-Block, Back Side Unit/Without Roof/Terrace Rights Matiala Extn, Uttam Nagar West Delhi 110059 **(Area admeasuring 360 sq. ft.)**	**01-Feb-2024** **Total Outstanding As On Date 09-Jan-2025 Rs. 17,87,602/-** (Rupees Seventeen Lakh Eighty Seven Thousand Six Hundred and Two Only)	**Rs. 9,90,000/-** (Rupees Nine Lakh Ninety Thousand Only) **Earnest Money Deposit (EMD)Rs. 99,000/-** (Rupees Ninety Nine Thousand Only)
1. Mr. Avinash Bhatt 2. Mrs. Pooja Bhatt **(Prospect No IL10229260)**	**06-Dec-2023 Rs.23,39,392/-** (Rupees Twenty Three Lakh Thirty Nine Thousand Three Hundred and Ninety Two Only) **Bid Increase Amount Rs.25,000/-**(Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing Upper Ground Floor, Back Side, (2bhk), Without Roof Rights, Built On Property Bearing Plot No E-15, Out Of Khasra No 338 And 339, Situated In The Area Of Village Nawada, Delhi, Colony Known As Bhagwati Garden Extn., In Block-E, Uttam Nagar, New Delhi 110059. Area Admeasuring (IN SQ. FT.): Property Type: Area_Admeasuring Property Area: 450.00	**01-May-2024** **Total Outstanding as On Date 09-Jan-2025 Rs. 29,46,987/-** (Rupees Twenty Nine Lakh Forty Six Thousand Nine Hundred and Eighty Seven Only)	**Rs. 16,50,000/-** (Rupees Sixteen Lakh Fifty Thousand Only) **Earnest Money Deposit (EMD) Rs. 1,65,000/-** (Rupees One Lakh Sixty Five Thousand Only)

Date of Inspection of property	EMD Last Date	Date/ Time of E-Auction
18-Feb-2025 1100 hrs -1400 hrs	21-Feb-2025 till 5 pm.	24-Feb-2025 1100 hrs.-1300 hrs.

Mode of Payment :-EMD payments are to be made vide online mode only. To make payments you have to **visit https://www.iiflonehome.com** and pay through link available for the property/ Secured Asset only**., Note:** Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction.**For Balance Payment - Login https://www.iiflonehome.com >My Bid >Pay Balance Amount.**

TERMS AND CONDITIONS:-

1. For participating in e-auction, Intending bidders required to register their details with the Service Provider **https://www. iiflonehome.com** well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. The purchaser has to pay TDS application to the transaction/payment of sale amount and submit the TDS certificate with IIFL HFL.
6. **Bidders are advised to go through the website https: //www.iiflonehome.com and https://www.iifl.com/home-loans/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.**
7. **For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- care@iiflonehome.com, Support Helpline Numbers:@1800 2672 499.**
8. **For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- care@iiflonehome.com**
9. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
10. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
11. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
12. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:-Delhi, Date: 31-Jan-2025 **Sd/- Authorised Officer, IIFL Home Finance Limited.**

AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

Regi. Off. : 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-400 021. Ph.: (022) 6747 2117 Fax: (022) 6747 2118 E-mail: info@authum.com
Branch Off. : 1 A, 1st Floor, Gopala Tower 25, Rajendra Place, New Delhi-110008.

DEMAND NOTICE

Whereas the borrowers/co-borrowers/guarantors/mortgagors mentioned hereunder had availed the financial assistance from Authum Investment & Infrastructure Limited("AIIL") (Resulting Company pursuant the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIIL vide NCLT order dated 10.05.2024) We state that despite having availed the financial assistance, the borrowers/ guarantors/ mortgagors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset on the respective dates mentioned hereunder, in the books of AIIL in accordance with the directives relating to asset classification issued by the National Housing Bank, consequent to the Authorized Officer of AIIL under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers/guarantors/mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc until the date of payment within 60 days from the date of receipt of notices. The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice.

Sr. No.	Loan No. / Name Of The Borrower / Address	Co-Borrower And Guarantor Name Director Name	NPA DATE	Date Of Demand Notice	Outstanding Amount	Loan Amount
1.	**Loan Account No. RLLPDEL000005924 Anil Panwar (Deceased)** (Through Its All-Legal Heirs) 161-B Gautam Nagar Yusuf Saraibehind Indian Oil Building Delhi-110049	**Anita Panwar (Legal Heir)**	11.01.18	23.01.25	**Rs 3254827/-**	**Rs 2000000/-**
	Description Of The Mortgage Property:- All The Piece And Parcel Of The Property Bearing Municipale No. 161-B, Situated In The Revenue Estate Of Majid Moth Presently Known As Gautam Nagar, New Delhi, Khasra No. 116/93/1, Yusuf Sarai, Behind Indian Oil Building, Delhi-110049. Admeasuring 100 Sq.yds					
2	**LOAN ACCOUNT NO. RHAHDEL000073832** Davinder Kumar Gupta/ Flat No. 1 Ff Front Side Plot No A-387 Block- A New Panchawati Colony Ghaziabad Up Ghaziabaduttar Pradesh-201001 **Also At:-**A 284 Wow Panchawati Colony Block A Ghaziabad Uttar Pradesh-201001	**Poonam Aggarwal**	11.12.22	23.01.25	**Rs 2226692/-**	**Rs 1500000/-**
	Description Of The Mortgage Property:- All The Piece And Parcel Of The Property Mig -01 On First Floor, Residential Plot No. A-387 Land Measuring 102.77 Sq.yds, Khasra No. 1375, Block-A New Pachawati Colony, Village – Dendaheda Pargana- Loni, Tehsil And District. Gaziyabad-201001 (U.p.)					
3	**Loan Account -No.RHAHDEL000040936/1** Kamal Kumar Atri/Flat No. 1506 15th Floor Tower E-5 Panchsheel Greens -II Plot No. Gh-01a Sector 16 Greater Noida Uttar Pradesh-201308	**Khusboo Verma**	06.06.19	23.01.25	**Rs 3068293/-**	**Rs 2478848/-**
	Description Of The Mortgage Property:- All The Piece And Parcel Of The Property Flat No. 1506 15th Floor Tower E-5 Panchsheel Greens -Ii Plot No. Gh-01a Sector 16 Greater Noidauttar Pradesh-201308 Admeasuring 915 Sq.ft.					
4	**Loan Account No. RLELMRT000403203/ M/S A One Moulding Casting**, Through Its Proprietor - Mr. Noushad Khan, 1596/5, Lisari Road, Tarapuri, Meerut, Uttar Pradesh	**Noushad Khan & Shabina Kham**	12.07.22	18.01.25	**Rs 29,66,348/-**	**Rs 2000000/-**
	Description Of The Mortgage Property:- All that piece and parcel of a Residential Plot, measuring 150.50 Sq. Meter consisting of khasra no.2920 situated at Mohalla Tarapuri, Meerut City, Lisari Road, Meerut, the boundaries of which are given as under:-East : 20 Feet Rasta 10 feet wide, West: 21 Feet 08 Inch/Lisadi Road, North : 79 Feetg-112Inchi Plot Mohammad Irfan. South: 75 feet 9 Inch/Plot Mohammad Rashid					
5	**Loan Account No.RLHLDEL000032368/ Swadesh Kumar Mishra** H No-A-63 Sf Block-A South Extension Part II Delhi-110049 **Also At:-**D-187 Sushant Lok -I Gurgaon Haryana -122001	**Ritu Mishra**	16.03.24	10.01.25	**Rs 12549545/-**	**Rs 12500000/-**
	Description Of The Mortgage Property:- All Piece And Parcel Of The Property Entire Second Floor, Withdout Roof Rights Of Built Up Property Bearing No. A-63, Area Measuring 360 Sq.yds, Situated At South Extension, Part-Ii, New Delhi, Alongwith One Servant Quarter With Toilet At Maznine Floor, Fitted With Elactric And Water Connection In Running Condition, With All Rights, Title And Interest With Freehold Rights Of The Land Thereto					
6	**Loan Account RLLADEH000318137** Umed Singh Rana/ C/63 Race Course Nai Basti Block C , Dehradun , Uttarakhand Zip:248001 **Also A**t:-Sneha Cloth Corner , Majri Mafi , Mohkampur Garhwal Market , Dehradun , Uttarakhand Zip:248001	**SUSHMA RANA**	15.09.21	18.01.25	**Rs 21,45,684/-**	**Rs 1500000/-**
	Description Of The Mortgage Property:- All that piece and parcel of Shop forming of land bearing Khata No. 278 (Fasli Year 1416 to 1421) Ground Khasara No. 82 D, Area Measuring 14.80 sq. mtrs, totally covered without Roof right situated at Mauza Majri Mafi, Pargana Parwadoon, Distt.-Dehradun, Uttrakhand - 248001 which is bounded as under- East- 30 ft. wide road, side measuring 8 ft. 10 inch; West- Property of Shri Raja Ram Gupta; North- Property of Shri Anand Songh Negi; South- Property of Shri Gukul Chand					
7	**Loan Account RLELMRT000383400/ P P Tyre Retreading** **T**hrough **I**ts Proprietor, 5 Nouhandi Ground Hune Walabagh,Near Kali Mandir, Meerut, Uttar Pradesh - 250002	**Mohasim Raza Khan, Parveen Begum & Parvez Fayyaz**	23.04.21	18.01.25	**Rs 2844340/-**	**Rs 1500000/-**
	Description Of The Mortgage Property:- All That Piece And Parcel Of Property I.e. House No. 530/13, (Area Of Land - 62.72 Sqm Or 675 Sq. Ft.), Sector 13, Shahstri Nagar, Meerut, Uttar Pradesh - 250002. Bounded As Under:-East - House No. 529/13; **West -** House No. 531/13;**North -** House No. 539/13;**South -** 12 M Wide Rasta					

In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers and/ or their guarantors (where ever applicable) to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act. 2002 and the applicable rules there under.

Please note that under Section 13 (13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Dated : 31.01.2025 Place: Delhi **Authorized Officer, Authum Investment & Infrastructure Limited**

आरसीसी सीमेन्ट्स लिमिटेड

CIN:L26942DL1991PLC043776

पंजी. कार्या.: 702, अरुणाचल बिल्डिंग, 19, बाराखम्बा रोड, कनॉट प्लेस, नई दिल्ली–110001
फोनः 011-43571044; फैक्सः 011-43571047,
वेबसाईटः www.rcccements.com, ई-मेलः rcccementslimited@gmail.com

31 दिसम्बर, 2024 को समाप्त तिमाही तथा नौमाही के अनंकेक्षित स्टैंडएलॉन वित्तीय परिणामों का सार

(रु. लाखों में)

विवरण	समाप्त तिमाही 31.12.2024 (अनंकेक्षित)	समाप्त नौमाही 31.12.2024 (अनंकेक्षित)	समाप्त वर्ष 31.12.2023 (अनंकेक्षित)
परिचालनों से कुल आय (शुद्ध)	0.56	1.88	1.31
अवधि के लिए शुद्ध लाभ/ (हानि) (कर, विशिष्ट एवं/ अथवा असाधारण मदों से पूर्व)	(12.88)	(9.05)	(2.20)
कर से पूर्व अवधि के लिए शुद्ध लाभ/ (हानि) (विशिष्ट एवं/ अथवा असाधारण मदों के बाद)	(12.88)	(9.05)	(2.20)
कर के बाद अवधि के लिए शुद्ध लाभ/ (हानि) (विशिष्ट एवं अथवा असाधारण मदों के बाद)	(12.88)	(9.05)	(2.20)
अवधि हेतु कुल व्यापक आय (अवधि हेतु (कर के बाद) लाभ/ (हानि) एवं अन्य व्यापक आय (कर के बाद) से शामिल)	(12.88)	(9.05)	(2.20)
इक्विटी शेयर पूंजी	560.20	560.20	560.20
आरक्षित (पूर्व वर्ष के अंकेक्षित तुलन-पत्र में दर्शाये गये पुनर्मूल्यांकन आरक्षितों को छोड़कर)	0.00	0.00	0.00
आय प्रति शेयर (रु. 10/- प्रति का) (जारी तथा अवरुद्ध प्रचालनों के लिये) मूल तरल	(0.05) (0.05)	(0.16) (0.16)	(0.04) (0.04)

टिप्पणी: उपरोक्त सेबी (सूचीयन दायित्व तथा अन्य उद्घाटन अपेक्षा), 2015 के विनियमन 33 के अन्तर्गत बीएसई में दाखिल की गई 31 दिनसम्बर 2024 को समाप्त तिमाही तथा नौमाही के अंनकेक्षित वित्तीय परिणामों के विस्तृत प्रारूप का सार है। उक्त अंकेक्षित वित्तीय परिणामों का सम्पूर्ण प्रारूप बीएसई की वेबसाईट **www.bseindia.com** तथा कम्पनी की वेबसाईट पर **www.rcccements.com** पर उपलब्ध है। उक्त परिणामों को कम्पनी इंडएएस नियमावली, 2015 के अनुसार तैयार किया गया है।

निदेशक मंडल के लिये तथा उनकी ओर से
आरसीसी सीमेन्ट्स लिमिटेड
हस्ता./-
(सचिन गर्गर)
प्रबंध निदेशक
DIN: 03320351

स्थान: नई दिल्ली
तिथि: 30.01.2025

HDFC BANK
We understand your world

एचडीएफसी बैंक लिमिटेड, प्लॉट # 31, नजफगढ़ औद्योगिक क्षेत्र, टॉवर- A, प्रथम तल, शिवाजी मार्ग, मोती नगर, नई दिल्ली- 110015

"परिशिष्ट-IV-A" (नियम 8 (6) का प्रावधान देखें) अचल संपत्तियों की बिक्री के लिए बिक्री सूचना

प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 8 (6) के प्रावधान के साथ पठित वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अंतर्गत अचल परिसंपत्तियों की बिक्री के लिए ई-नीलामी बिक्री सूचना। एतद्द्वारा सर्वसाधारण को और विशेष रूप में उधारकर्ता (ओं) और गारंटर (ओं) को यह सूचना दी जाती है कि नीचे वर्णित अचल संपत्ति, जो प्रतिभूत ऋणदाता के पास गिरवी/भारित है, जिसका भौतिक अधिग्रहण **एचडीएफसी बैंक लिमिटेड** के प्राधिकृत अधिकारी, प्रतिभूत ऋणदाता द्वारा ले लिया गया है, उसका **"जैसी है जहां है", "जैसी है जो है"** तथा **"वहां जो कुछ भी है"** आधार पर निम्न वर्णित विवरणों के अनुसार विक्रय किया जायेगा :–

उधारकर्ता(ओं) / गारंटर(रों) के नाम	13(2) सूचना दिनाँकित 01/08/2019 के अनुसार बकाया*	अचल संपत्ति / प्रतिभूत परिसंपत्ति का विवरण	आरक्षित मूल्य (रू.)	धरोहर राशि जमा (ईएमडी)	नीलामी की तिथि एवं समय
1. मैसर्स कंट्री लाइन लॉजिस्टिक्स प्राइवेट लिमिटेड 2. श्री नितिन मल्होत्रा 3. श्री रविंदर नाथ मल्होत्रा 4. श्री राजेंद्र कुमार जग्गा 5. श्री रौनक वर्मा 6. सुश्री ममता मल्होत्रा	रू. 13,73,26,498/- (रुपये तेरह करोड़ तिहत्तर लाख छब्बीस हजार चार सौ अट्ठानबे मात्र) 01.08.2019 के अनुसार'	मकान नंबर 259, मापन 500 वर्ग गज, अर्बन एस्टेट, सेक्टर 21 ए, फरीदाबाद, हरियाणा में स्थित है।	5,45,00,000/-	54,50,000/-	20/02/2025 को दोप. 12.00 से अप. 2.00 बजे तक**
		वाणिज्यिक संपत्ति नंबर 294, क्षेत्रफल 108 वर्ग मीटर, ट्रांसपोर्ट नगर, सेक्टर-58, फरीदाबाद, हरियाणा में स्थित है।	1,10,00,000/-	11,00,000/-	
		प्लॉट नंबर 2072पी, क्षेत्रफल 222.5 वर्ग मीटर, सेक्टर-65, अर्बन एस्टेट, फरीदाबाद, हरियाणा में स्थित है।	2,25,00,000/-	22,50,000/-	
		मकान नंबर ए-103, सेक्टर सिग्मा- I, ग्रेटर नोएडा, उत्तर प्रदेश में स्थित है।	5,10,00,000/-	51,00,000/-	

***भुगतान और/या प्राप्ति तक लागू ब्याज, लागत, व्यय और शुल्क के साथ।**

बिक्री के विस्तृत नियमों और शर्तों के लिए, कृपया **एचडीएफसी बैंक लिमिटेड,** प्रतिभूत ऋणदाता की वेबसाइट **https://www.hdfcbank.com/personal/resources/important-notices** पर दिए गए लिंक को देखें।
संपत्ति से संबंधित किसी भी प्रश्न के लिए श्री अरविंद सहोता और श्री भुवन सिंह (प्राधिकृत अधिकारीगण), **मोबाइल नंबर :** 9582595505 और 9212504642 से संपर्क करें।

दिनाँक : 31/01/2025, स्थान : दिल्ली एवं राराक्षे — **प्राधिकृत अधिकारी, एचडीएफसी बैंक लिमिटेड**

AUTHUM
ऑथम इन्वेस्टमेंट एंड इंफ्रास्ट्रक्चर लिमिटेड

पंजीकृत कार्यालयः 707, रहेजा सेंटर, फ्री प्रेस जर्नल रोड, नरीमन पॉइंट, मुंबई-400 021
फोनः (022) 6747 2117 फैक्सः (022) 6747 2118, ई-मेलः info@authum.com
शाखा कार्यालयः 1 ए, प्रथम तल, गोपाला टॉवर 25, राजेंद्र प्लेस, नई दिल्ली-110008

मांग सूचना

जबकि नीचे उल्लिखित उधारकर्ताओं/सह-उधारकर्ताओं/गारंटरों/बंधककर्ताओं ने ऑथम इन्वेस्टमेंट एंड इंफ्रास्ट्रक्चर लिमिटेड ('एआईआईएल') (परिणामी कंपनी रिलायंस कमर्शियल फाइनेंस लिमिटेड ('आरसीएफएल') से एआईआईएल में एनसीएलटी के आदेश दिनांक 10.05.2024 के अनुसार ऋण व्यवसाय के विभाजन के अनुसरण में) से वित्तीय सहायता प्राप्त की थी, हम बताते हैं कि वित्तीय सहायता प्राप्त करने के बावजूद, उधारकर्ताओं/गारंटरों/बंधककर्ताओं ने देय तिथियों के अनुसार ब्याज और मूल राशि के पुनर्भुगतान में विभिन्न चूक की हैं। राष्ट्रीय आवास बैंक द्वारा जारी परिसंपत्ति वर्गीकरण से संबंधित निर्देशों के अनुसार एआईआईएल की पुस्तकों में नीचे उल्लिखित संबंधित तिथियों पर खाते को गैर निष्पादित परिसंपत्ति के रूप में वर्गीकृत किया गया है, जिसके परिणामस्वरूप वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत एआईआईएल के प्राधिकृत अधिकारी ने प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए सरफेसी अधिनियम, 2002 की धारा 13(2) के तहत नीचे उल्लिखित संबंधित तिथियों पर मांग नोटिस जारी किए हैं, जिसमें निम्नलिखित उधारकर्ताओं/गारंटरों/बंधककर्ताओं से नोटिस में उल्लिखित राशि को नोटिस में उल्लिखित राशि पर संविदात्मक दर पर अतिरिक्त ब्याज और आकस्मिक व्यय, लागत, शुल्क आदि के साथ भुगतान की तिथि तक नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर चुकाने का आह्वान किया गया है। उनके अंतिम ज्ञात पते पर जारी किए गए नोटिस बिना तामील के वापस आ गए हैं, इसलिए उन्हें सार्वजनिक सूचना के माध्यम से सूचित किया जाता है।

क्र. सं.	ऋण संख्या /उधारकर्ता का नाम / पता	सह-उधारकर्ता और गारंटर का नाम निदेशक का नाम	एनपीए की तिथि	मांग सूचना की तिथि	बकाया राशि	ऋण राषि
1.	**ऋण खाता संख्या RLLPDEL000005924** **अनिल पंवार (मृतक)** (अपने सभी कानूनी उत्तराधिकारियों के माध्यम से) 161-बी गौतम नगर यूसुफ सराय इंडियन ऑयल बिल्डिंग के पीछे दिल्ली-110049	अनीता पंवार (कानूनी उत्तराधिकारी)	11.01.18	23.01.25	रु. 3254827/-	रु. 2000000/-
	बंधक संपत्ति का विवरणः- संपत्ति का पूरा हिस्सा नगरपालिका संख्या 161-बी, मजीद मोथ की राजस्व संपदा में स्थित है जिसे वर्तमान में गौतम नगर, नई दिल्ली, खसरा संख्या 116/93/1, यूसुफ सराय, इंडियन ऑयल बिल्डिंग के पीछे, दिल्ली-110049 के नाम से जाना जाता है। 100 वर्ग गज का क्षेत्रफल					
2.	**ऋण खाता सं. RHAHDEL000073832** **दविंदर कुमार गुप्ता**/फ्लैट नंबर 1 एफएफ फ्रंट साइड प्लॉट नंबर ए-387 ब्लॉक-ए न्यू पंचवटी कॉलोनी गाजियाबाद यूपी गाजियाबाद उत्तर प्रदेश-201001 इसके अलावाः-ए 284 वाह पंचवटी कॉलोनी ब्लॉक ए गाजियाबाद उत्तर	पूनम अग्रवाल	11.12.22	23.01.25	रु. 2226692/-	रु. 1500000/-
	बंधक संपत्ति का विवरणः- संपत्ति का पूरा टुकड़ा और पार्सल एमआईजी -01 प्रथम तल पर, आवासीय प्लॉट नंबर ए-387 भूमि माप 102.77 वर्ग गज, खसरा नंबर 1375, ब्लॉक-ए न्यू पचवटी कॉलोनी, गांव - डेंडाहेड़ा परगना- लोनी, तहसील और जिला। गाजियाबाद-201001 (उ.प्र.)					
3.	**ऋण खाता -No-RHAHDEL000040936@1** **कमल कुमार अत्री**/फ्लैट संख्या 1506 15वीं मंजिल टावर ई-5 पंचशील ग्रीन्स-।। प्लॉट संख्या जीएच-01एं सेक्टर 16 ग्रेटर नोएडा उत्तर प्रदेश-201308	खुशबू वर्मा	06.06.19	23.01.25	रु.3068293/-	रु. 2478848/-
	बंधक संपत्ति का विवरणः- संपत्ति का पूरा हिस्सा फ्लैट संख्या 1506 15वीं मंजिल टावर ई-5 पंचशील ग्रीन्स-।।,प्लॉट संख्या जीएच-01एं सेक्टर 16 ग्रेटर नोएडा उत्तर प्रदेश-201308 915 वर्ग फीट माप।					
4.	**ऋण खाता संख्या RLELMRT000403203/** **मेसर्स ए वन मोल्डिंग कास्टिंग**, इसके मालिक - श्री नौशाद खान, 1596/5, लिसारी रोड, तारापुरी, मेरठ, उत्तर प्रदेश	नौशाद खान और शबीना खाम	12.07.22	18.01.25	रु. 29,66,348/-	रु.2000000/-
	बंधक संपत्ति का विवरणः- आवासीय भूखंड का वह पूरा टुकड़ा, जिसका माप 150.50 वर्गमीटर मोहल्ला तारापुरी, मेरठ सिटी, लिसाड़ी रोड, मेरठ में स्थित खसरा संख्या 2920 का मीटर, जिसकी सीमाएं निम्नानुसार हैंः- पूर्वः 20 फीट रास्ता 10 फीट चौड़ा, पश्चिमः 21 फीट 08 इंच/लिसाड़ी रोड, उत्तरः 79 फीट-112 इंच मोहम्मद इरफान का प्लॉट । दक्षिणः 75 फीट 9 इंच/प्लॉट मोहम्मद राशिद					
5.	**ऋण खाता संख्या RLHLDEL000032368/** **स्वदेश कुमार मिश्रा** एच नं.-ए-63 एसएफ ब्लॉक-ए साउथ एक्सटेंशन पार्ट ।। दिल्ली-110049 इसके अलावाः-डी-187 सुशांत लोक-। गुड़गांव हरियाणा -122001	रितु मिश्रा	16.03.24	10.01.25	रु. 12549545/-	रु.12500000/-
	बंधक संपत्ति का विवरणः- संपत्ति का पूरा हिस्सा और पार्सल पूरी दूसरी मंजिल, बिना छत के अधिकार के निर्मित संपत्ति संख्या ए-63, क्षेत्रफल 360 वर्ग गज, साउथ एक्सटेंशन, पार्ट-ाा, नई दिल्ली में स्थित, साथ में एक नौकर क्वार्टर जिसमें मजनाइन फ्लोर पर शौचालय है, बिजली और पानी के कनेक्शन के साथ चालू हालत में, सभी अधिकारों के साथ, शीर्षक और ब्याज उस भूमि के फ्रीहोल्ड अधिकार					
6.	**ऋण खाता RLLADEH000318137** **उम्मेद सिंह राणा**/सी/63 रेसकोर्स नई बस्ती ब्लॉक सी, देहरादून, उत्तराखंड जिपः 248001 इसके अलावाः-स्नेहा क्लॉथ कॉर्नर, माजरी माफी, मोहकमपुर गढ़वाल मार्केट, देहरादून, उत्तराखंड जिपः248001	सुषमा राणा	15.09.21	18.01.25	रु. 21,45,684/-	रु.1500000/-
	बंधक संपत्ति का विवरणः- दुकान का वह पूरा टुकड़ा जो खाता संख्या 278 (फसल वर्ष 1416 से 1421) वाली भूमि का है, ग्राउंड खसरा संख्या 82 डी, क्षेत्रफल 14.80 वर्ग मीटर, पूरी तरह से छत रहित, मौजा माजरी माफी, परगना परवादून में स्थित है। जिला-देहरादून, उत्तराखंड - 248001 जो निम्नानुसार घिरा हुआ है- पूर्व- 30 फीट चौड़ी सड़क, 8 फीट 10 इंच की भुजाय पश्चिम- श्री राजा राम गुप्ता की संपत्तिय उत्तर- श्री आनंद सोंग नेगी की संपत्तिय दक्षिण- श्री गुकुल चंद की संपत्ति					
7.	**ऋण खाता RLELMRT000383400/** **पी पी टायर रिट्रेडिंग** इसके मालिक के माध्यम से, 5 नौहंडी ग्राउंड ह्यून वालाबाग, काली मंदिर के पास, मेरठ, उत्तर प्रदेश - 250002	मोहसिम रजा खान, परवीन बेगम और परवेज फैयाज	23.04.21	18.01.25	रु. 2844340/-	रु.1500000/-
	बंधक संपत्ति का विवरणः- संपत्ति का वह पूरा टुकड़ा और पार्सल यानी मकान नंबर 530/13, (भूमि का क्षेत्रफल -62.72 वर्गमीटर या 675 वर्ग फीट), सेक्टर 13, शास्त्री नगर, मेरठ, उत्तर प्रदेश - 250002। निम्नानुसार घिरा हुआः-पूर्व - मकान नंबर 529/13, पश्चिम - मकान नं. 531/13, उत्तर - मकान नं. 539/13, दक्षिण - 12 मीटर चौड़ा रास्ता					

उपर्युक्त परिस्थितियों में, उपरोक्त उधारकर्ताओं, सह-उधारकर्ताओं औरध्या उनके गारंटरों (जहां भी लागू हो) को इस नोटिस के प्रकाशन की तिथि से 60 दिनों के भीतर उपरोक्त बकाया राशि को भविष्य के ब्याज और लागू शुल्कों के साथ चुकाने के लिए नोटिस दिया जाता है, अन्यथा इस नोटिस की तिथि से 60 दिनों की समाप्ति के बाद सुरक्षित परिसंपत्तियों के खिलाफ आगे की कार्रवाई की जाएगी, जिसमें वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13(4) और उसके तहत लागू नियमों के तहत उधारकर्ताओं और बंधककर्ताओं की सुरक्षित परिसंपत्तियों पर कब्जा लेना शामिल है।
कृपया ध्यान दें कि उक्त अधिनियम की धारा 13 (13) के तहत, कोई भी उधारकर्ता, सुरक्षित ऋणदाता की पूर्व लिखित सहमति के बिना, नोटिस में संदर्भित अपनी किसी भी सुरक्षित संपत्ति को बिक्री, पट्टे या अन्यथा के माध्यम से स्थानांतरित नहीं करेगा।

दिनांक : 31.01.2025 — **प्राधिकृत अधिकारी,**
स्थान : दिल्ली — **ऑथम इन्वेस्टमेंट एंड इंफ्रास्ट्रक्चर लिमिटेड**

फॉर्म-जी
अभिरुचि की अभिव्यक्ति (ईओआइ) हेतु आमंत्रण
ट्रांजलीज होल्डिंग्स (इंडिया) प्राइवेट लिमिटेड
मुंबई, गुरुग्राम और अन्य स्थानों पर कारों को पट्टे पर देने का व्यवसाय में संचालित
(दिवाला और शोधन अक्षमता (कॉरपोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए के उप-विनियम(1) के अधीन)

प्रासंगिक विवरण

1.	पैन/सीआईएन/एलएलपी संख्या के साथ कॉर्पोरेट देनदार का नाम	**ट्रांजलीज होल्डिंग्स (इंडिया) प्राइवेट लिमिटेड** सीआईएन : U65910MH2006PTC162528 पैन : AABCE6340D
2.	पंजीकृत कार्यालय का पता	कॉर्पोरेट देनदार का कार्यालयः मकान नंबर 695, तिरुपति एपीटी, पाटकर प्लॉट, कलांबे शाहपुर, कलगांव, ठाणे, शाहपुर, महाराष्ट्र, भारत - 421601
3.	वेबसाइट का यूआरएल	लागू नहीं
4.	उस स्थान का विवरण जहां अचल संपत्तियों का बहुमत स्थित है	मुम्बई, दिल्ली एनसीआर
5.	कॉर्पोरेट देनदार के मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	कारों का पट्टा
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	वित्तीय वर्ष 2020-21 के लिए उपलब्ध ऑडिटेड बैलेंस शीट के अनुसार, परिचालन से राजस्व 18.83 करोड़ रुपये है।
7.	कर्मचारियों/वर्कमैन की संख्या	शून्य
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरणों (अनुसूचियों के साथ), लेनदारों की सूची, प्रक्रिया की बाद की घटनाओं हेतु प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध हैः-	विस्तृत जानकारी के लिए समाधान पेशेवर को बयतच. cirp.tranzlease@gmail.com पर अनुरोध भेजा जा सकता है।
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां यूआरएल पर उपलब्ध हैः	विस्तृत जानकारी के लिए समाधान पेशेवर को बयतच. cirp.tranzlease@gmail.com पर अनुरोध भेजा जा सकता है।
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	15-02-2025
11.	संभावित संकल्प आवेदकों की अंतिम सूची जारी करने की तिथि	25-02-2025
12.	अंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	02-03-2025
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तारीख	12-03-2025
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तारीख	17-03-2025
15.	समाधान योजना प्रस्तुत करने की अंतिम तिथि	16-04-2025
16.	रुचि की अभिव्यक्ति प्रस्तुत करने के लिए ईमेल आईडी प्रक्रिया	cirp.tranzlease@gmail.com

हस्ता/-
आईपीई - एनपीवी इन्सॉल्वेंसी प्रोफेशनल्स प्राइवेट लिमिटेड
(पहले मंत्रा इन्सॉल्वेंसी प्रोफेशनल्स प्राइवेट लिमिटेड के नाम से जाना जाता था)
इसके निदेशक - श्री अतुल टंडन के माध्यम से
रिजॉल्यूशन प्रोफेशनल
ट्रांजलीज होल्डिंग्स (इंडिया) प्राइवेट लिमिटेड के मामले में
आईबीबीआई पंजीकरण संख्या: IBBI/IPE-0040/IPA-2/2022-23/50021
दिनांक 30 जनवरी, 2025 — **पत्राचार के लिए ईमेल - cirp.tranzlease@gmail.com**
स्थान: नई दिल्ली — **एएफए वैधता: 31.12.2025 तक**

बिक्री/ नीलामी सूचना
मैपल लॉजिस्टिक्स प्राइवेट लिमिटेड (परिसमापन में)
परिसमापक : श्री परवीन कुमार अदलखा
परिसमापक कार्यालय : सी-3/54 एफएफ जनकपुरी, नई दिल्ली-110058
ईमेल : Mapleliquidation24@gmail.com, praveenadlakha@gmail.com
मोबाईल : +919899048896

ई-नीलामी
दिवालियापन और दिवालियापन संहिता, 2016 के तहत परिसंपत्तियों की बिक्री
पात्रता दस्तावेज जमा करने की अंतिम तिथि : 13 फरवरी 2025
संयंत्र और मशीनरी / दस्तावेजों आदि का निरीक्षण : 15 फरवरी 2025 से 22 फरवरी 2025
ईएमडी जमा करने की अंतिम तिथि : 01 मार्च 2025 (शाम 4.00 बजे तक)
नीलामी की तिथि और समय : 03 मार्च 2025 को शाम 3.00 बजे से शाम 05.00 बजे तक
ई-नीलामी वेबसाइट : https://www.eauctions.co.in/

मैपल लॉजिस्टिक्स प्राइवेट लिमिटेड (परिसमापन में) के स्वामित्व वाले प्लांट और मशीनरी, फर्नीचर और फिक्सचर और प्लॉट की बिक्री, जो माननीय राष्ट्रीय कंपनी कानून न्यायाधिकरण, नई दिल्ली पीठ कोर्ट II द्वारा नियुक्त परिसमापक द्वारा गठित परिसमापन एस्टेट का हिस्सा है, दिनांक 07 नवंबर, 2023 का आदेश। बिक्री ई-नीलामी मंच यानी मेसर्स लिंकस्टार इंफोसिस प्राइवेट लिमिटेड की वेबसाइट https://www.eauctions.co.in/ के माध्यम से नीचे हस्ताक्षरकर्ता द्वारा की जाएगी।

परिसंपत्ति का विवरण	आरक्षित मूल्य (रू)	ईएमडी राशि (रू)	वृद्धिशील मूल्य (रू)
ब्लॉक-ए (संयंत्र और मशीनरी) प्लांट और मशीनरी वर्धा (नागपुर) में स्थित है, मुख्यतः ट्रक / हाइड्रा / मोटरसाइकिल	₹2493472/- (रुपये चौबीस लाख तिरानबे हजार चार सौ बहत्तर मात्र)	₹249348/- (रुपये दो लाख उन्तालीस हजार तीन सौ अड़तालीस मात्र)	₹25000/- (पच्चीस हजार रुपये मात्र)
ब्लॉक-सी रायगढ़ (मध्य प्रदेश) में पड़े फर्नीचर और फिक्सचर और मोटरसाइकिलें, मुख्य रूप से मोटरसाइकिलें और कुछ फर्नीचर फिक्सचर	₹32217/- (रुपये बत्तीस हजार दो सौ सत्रह मात्र)	₹3221/- (रुपये तीन हजार दो सौ इक्कीस मात्र)	₹1000/- (केवल एक हजार रुपये)
ब्लॉक-डी ओडीसी मूवर्स प्राइवेट लिमिटेड के बुक ऋण (देनदार) / अल्पकालिक ऋण और इक्विटी शेयर 100% सहायक (रु. 30100000/- बुक वैल्यू शून्य) (ये 31.03.2022 तक बैलेंस शीट के आधार पर अलेखापरीक्षित बुक ऋण हैं)	₹6754481/- (रुपये सड़सठ लाख चौवन हजार चार सौ इक्यासी मात्र)	₹675448/- (छह लाख पचहत्तर चार सौ अड़तालीस रुपये मात्र)	₹25000/- (पच्चीस हजार रुपये मात्र)
ब्लॉक-ई अन्य कंपनियों के नियंत्रण में पड़ी परिसंपत्तियां	₹1064475/- (रुपये दस लाख चौसठ हजार चार सौ पचहत्तर मात्र)	₹106448/- (एक लाख छह हजार चार सौ अड़तालीस रुपए मात्र)	₹10000/- (केवल दस हजार रुपये)

महत्वपूर्ण नोटः
1. ई-नीलामी "जैसा है, जैसा है" और "जो भी है" के आधार पर अनुमोदित सेवा प्रदाता मैसर्स लिंकस्टार इंफोसिस प्राइवेट लिमिटेड के माध्यम से आयोजित की जाएगी।
2. संपत्तियों के विवरण, ऑनलाइन ई-नीलामी बोली फॉर्म, घोषणा और वचन पत्र, ऑनलाइन नीलामी बिक्री के सामान्य नियम और शर्तों वाले पूर्ण ई-नीलामी प्रक्रिया दस्तावेज वेबसाइट www.eauctions.co.in पर उपलब्ध हैं।
3. बिक्री दिवाला और दिवालियापन संहिता, 2016 और उसके तहत बनाए गए विनियमों के प्रावधानों के अधीन होगी।
4. किसी भी प्रश्न के लिए कृपया mapleliquidation24@gmail.com पर मेल भेजें या परिसमापक को कॉल करें।

हस्ता/-
परवीन कुमार अदलखा
दिनांक : 30.01.2025 — **पंजीकरण संख्या:** IBBI/IPA-002/IP-N01034/2020-2021/13336
स्थान : नई दिल्ली — **ईमेल:** mapleliquidation24@gmail.com | **Mob.:**9899048896

इक्विटी शेयरधारकों को सूचना
वित्त वर्ष 2017-2018 के अंतिम लाभांश से संबंधित अप्रदत्त/अदावाकृत लाभांश के विरुद्ध इक्विटी शेयरों का विनिधानकर्ता शिक्षा एवं संरक्षण निधि प्राधिकरण को हस्तांतरण

एतद्द्वारा यह सूचना दी जाती है कि कंपनी अधिनियम, 2013 की धारा 124(6) तथा समय-समय पर संशोधित विनिधानकर्ता शिक्षा एवं संरक्षण निधि प्राधिकरण (लेखा, लेखा संपरीक्षा, अंतरण एवं प्रतिदाय) नियम, 2016 ('नियम') के प्रावधानों के अनुसार, कंपनी के वे इक्विटी शेयर जिनके संबंध में शेयरधारकों द्वारा लगातार सात (7) वर्षों या उससे अधिक समय तक लाभांश का भुगतान या दावा नहीं किया गया है, उन्हें कंपनी द्वारा विनिधानकर्ता शिक्षा एवं संरक्षण निधि प्राधिकरण ('प्राधिकरण') के डीमैट खाते में हस्तांतरित किया जाना आवश्यक है। इस संबंध में कंपनी द्वारा घोषित वित्तीय वर्ष 2017-2018 का अदावाकृत/अप्रदत्त अंतिम लाभांश 26 अगस्त, 2025 को या उसके बाद प्राधिकरण को हस्तांतरित किया जाना है।

नियमों के अनुपालन में कंपनी ने संबंधित शेयरधारकों को ऐसे लाभांश और संबंधित शेयरों का दावा करने के लिए उनके नवीनतम उपलब्ध पते पर व्यक्तिगत संचार भेजा है। यह संचार उन शेयरधारकों को संबोधित है जिनके शेयर वित्तीय वर्ष 2025-2026 के दौरान प्राधिकरण को हस्तांतरित किए जाने योग्य हैं ताकि उचित कार्रवाई की जा सके।

कंपनी ने ऐसे शेयरधारकों का पूरा विवरण भी अपलोड किया है जिसमें उनके नाम, फोलियो नंबर या डीपी आईडी और क्लाइंट आईडी और प्राधिकरण को हस्तांतरित किए जाने वाले इक्विटी शेयर शामिल हैं। शेयरधारकों से अनुरोध है कि वे अप्रदत्त/अदावाकृत लाभांश और प्राधिकरण को हस्तांतरित किए जाने वाले शेयरों के विवरण को सत्यापित करने के लिए उक्त वेबसाइट देखें।

संबंधित शेयरधारक, जो भौतिक रूप में इक्विटी शेयर रखते हैं और जिनके शेयर प्राधिकरण को हस्तांतरित किए जाने योग्य हैं, कृपया ध्यान दें कि कंपनी कॉर्पोरेट कार्य मंत्रालय द्वारा निर्धारित प्रक्रियाओं का पालन करने के बाद, उक्त शेयरों को डीमैट रूप में परिवर्तित करने के लिए उनके द्वारा धारित मूल शेयर प्रमाणपत्र के बदले में नए शेयर प्रमाणपत्र जारी करेगी। इसके बाद, उक्त शेयर प्राधिकरण के पक्ष में हस्तांतरित किए जाएंगे। शेयरधारक(कों) के नाम पर पंजीकृत मूल शेयर प्रमाणपत्र स्वतः ही रद्द हो जाएंगे।

डीमैट रूप में रखे गए इक्विटी शेयरों के लिए, कंपनी कॉर्पोरेट कार्रवाइयों के माध्यम से संबंधित डिपॉजिटरी को सूचित करेगी, जहां शेयरधारकों के पास प्राधिकरण के पक्ष में ऐसे शेयरों के हस्तांतरण के लिए उनका खाता है।

यदि कंपनी को 25 अगस्त, 2025 को या उससे पहले संबंधित शेयरधारकों से कोई संचार प्राप्त नहीं होता है। कंपनी बिना किसी और सूचना के नियमों का अनुपालन करते हुए, नियमों में निर्धारित प्रक्रिया के अनुसार नियत तिथि तक ऐसे शेयर और लाभांश प्राधिकरण को हस्तांतरित कर देगी।

कृपया ध्यान दें कि प्राधिकरण को हस्तांतरित शेयरों के संबंध में कंपनी के विरुद्ध कोई दावा नहीं किया जाएगा। हालांकि, प्राधिकरण को हस्तांतरित अघोषित लाभांश और शेयर, ऐसे शेयरों पर मिलने वाले सभी लाभों सहित, यदि कोई हो, नियमों द्वारा निर्धारित प्रक्रिया का पालन करने के बाद संबंधित शेयरधारकों द्वारा प्राधिकरण से वापस दावा किया जा सकता है। अधिक जानकारी के लिए कृपया **www.iepf.gov.in** और कंपनी की वेबसाइट **https://smcindiaonline.com/** देखें।

उपरोक्त मामले के संबंध में किसी भी प्रश्न के मामले में, शेयरधारक कंपनी के रजिस्ट्रार और ट्रांसफर एजेंट, एमयूएफजी इनटाइम इंडिया प्राइवेट लिमिटेड, नोबल हाइट्स, पहली मंजिल, प्लॉट एनएच -2, सी -1 ब्लॉक एलएससी, सावित्री मार्केट के पास, जनकपुरी, नई दिल्ली -110058, टेलीफोन नंबर 011- 41410592-94, ई-मेल आईडीः **delhi@linkintime.co.in**, वेबसाइटः **www.linkintime.co.in** से संपर्क कर सकते हैं।

एसएमसी ग्लोबल सिक्योरिटीज लिमिटेड के लिए
हस्ता./-
(सुमन कुमार)
ई.वी.पी. (कॉरपोरेट मामले और कानूनी), कंपनी सचिव और जनरल काउंसल
दिनांकः 31 जनवरी, 2025
स्थानः नई दिल्ली
कॉरपोरेट पहचान संख्या (CIN: L74899DL1994PLC063609)
पंजीकृत कार्यालयः 11/6बी, शांति चैंबर, पूसा रोड, नई दिल्ली-110005
फोनः +91-11-30111000,40753333 I **फैक्सः** +91-11-25754365
ई-मेलः smc@smcindiaonline.com I वेबसाइटः www.smcindiaonline.com

smc
moneywise. be wise.

भारत इलेक्ट्रॉनिक्स
BHARAT ELECTRONICS
QUALITY, TECHNOLOGY, INNOVATION

भारत इलेक्ट्रॉनिक्स लिमिटेड
(रक्षा मंत्रालय के अधीन भारत सरकार का उद्यम)
सी.आई.एन L32309KA1954GOI000787
पंजीकृत व कार्पोरेट कार्यालय – आउटर रिंग रोड, नागवारा, बेंगलूरु - 560 045
ईमेल: secretary@bel.co.in वेबसाइट: www.bel-india.in दूरभाष: 080-25039300

दिनांक 31.12.2024 को समाप्त तिमाही और नौ महीनों के स्टैंडअलोन एवं समेकित लेखा अपरीक्षित वित्तीय परिणामों का सार

(₹ लाख में)

क्र. सं	विवरण	स्टैंडअलोन						समेकित					
		इस तारीख को समाप्त तिमाही			इस तारीख को समाप्त नौ महीने		इस तारीख को समाप्त वर्ष	इस तारीख को समाप्त तिमाही			इस तारीख को समाप्त नौ महीने		इस तारीख को समाप्त वर्ष
		31.12.2024	30.09.2024	31.12.2023	31.12.2024	31.12.2023	31.03.2024	31.12.2024	30.09.2024	31.12.2023	31.12.2024	31.12.2023	31.03.2024
		(लेखा अपरीक्षित)			(लेखा अपरीक्षित)		(लेखा परीक्षित)	(लेखा अपरीक्षित)			(लेखा अपरीक्षित)		(लेखा परीक्षित)
1.	प्रचालनों से कुल राजस्व	5,75,612	4,58,341	4,13,669	14,53,830	11,64,085	20,16,939	5,77,069	4,60,490	4,16,216	14,61,916	11,70,416	20,26,824
2.	कर तथा असाधारण मदों से पहले अवधि का निवल लाभ	1,75,415	1,45,088	1,17,226	4,24,237	2,94,895	5,33,456	1,74,362	1,44,520	1,13,195	4,23,174	2,87,614	5,26,621
3.	कर से पहले तथा असाधारण मदों के बाद अवधि का निवल लाभ	1,75,415	1,45,088	1,17,226	4,24,237	2,94,895	5,33,456	1,74,362	1,44,520	1,13,195	4,23,174	2,87,614	5,26,621
4.	कर और असाधारण मदों के बाद अवधि का निवल लाभ	1,31,606	1,09,127	89,330	3,18,347	2,23,648	4,02,000	1,31,160	1,09,278	86,026	3,19,566	2,18,857	3,98,524
5.	अवधि की कुल समग्र आय [जिसमें अवधि का लाभ (कर के बाद) और अन्य समग्र आय (कर के बाद) शामिल है]	1,36,166	1,07,422	85,688	3,26,427	2,26,538	3,96,236	1,35,714	1,07,573	82,383	3,27,641	2,21,747	3,92,752
6.	चुकता इक्विटी शेयर पूंजी	73,098	73,098	73,098	73,098	73,098	73,098	73,098	73,098	73,098	73,098	73,098	73,098
7.	प्रति शेयर अर्जन (₹1/- प्रत्येक, वार्षिकीकृत नहीं) (सतत् और बंद प्रचालनों के लिए) मूल व परिवर्तित (₹ में)	1.81	1.49	1.22	4.36	3.06	5.50	1.79	1.50	1.17	4.37	2.99	5.45

नोट-
1. उपर्युक्त विवरण सेबी (सूचीबद्धता की बाध्यताएं एवं प्रकटण की अपेक्षाएं) विनियम, 2015, यथा संशोधित के विनियम 33 के तहत स्टॉक एक्सचेंजों में दाखिल तिमाही/वार्षिक वित्तीय परिणामों के विस्तृत प्रारूप का सार है। तिमाही/वार्षिक वित्तीय परिणामों का संपूर्ण प्रारूप स्टॉक एक्सचेंज की वेबसाइटों (www.bseindia.com और www.nseindia.com) और कंपनी की वेबसाइट (www.bel-india.in) पर उपलब्ध है।
2. वित्तीय परिणामों के उपर्युक्त विवरणों की समीक्षा लेखापरीक्षा समिति द्वारा की गई और 30 जनवरी, 2025 को आयोजित निदेशक मंडल की बैठक में इसे अनुमोदित किया गया।

स्थान- बेंगलूरु
दिनांक- 30 जनवरी, 2025

निदेशक मंडल के लिए तथा उसकी ओर से
हस्ताक्षर/-
मनोज जैन
अध्यक्ष व प्रबंध निदेशक

CLASSIFIED CENTRES IN MUMBAI

Sanjeet Communication
Fort.
Phone : 40024682/ 40792205.

S. Arts Advtg.
Masjid
Phone: 23415111

Taj Publicity Services,
Byculla (W),
Phone : 2305 4894.
Mobile : 9892011371.

Yugarambha Advertising,
Girgaon,
Phone : 2386 8065.
Mobile : 9869074144.

Aaryan Publicity
Dadar (E),
Phone: 022-65881876
Mobile: 9320111876

B. Y. Padhye Publicity Services,
Dadar (W),
Phone : 2422 9241/
2422 0445.

DATEY Advertising,
Datey Bhavan, Dadar (W)
Mobole : 8452846979/ 9930949817

Hook Advertainment
Dadar
Mobile : 8691800888

Central Advertising Agency,
Mahim (W),
Phone : 24468656 / 24465555

Charudatta Advertising,
Mahim (W),
Phone : 24221461

Jay Publicity,
Dadar (E),
Phone : 24124640

Pallavi Advtg.
Dadar (W),
Mobile: 9869109765

Shree Swami Samarth Advertising,
Dadar (W),
Phone : 24440631
Mobile : 9869131962

Stylus Arts,
Dadar (W),
Phone : 24304897

Time Advertising,
Matunga (W),
Phone : 2446 6191

Vijaya Agencies,
Dadar (W),
Phone : 2422 5672.
Mobile : 9920640689

Media Junction,
Matunga (W),
Phone: 022-66393184/ 022-66332340
Mobile: 9820295353/ 9821656198

Achievers Media
Bandra (W.),
Phone : 22691584

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR TRANZLEASE HOLDINGS (INDIA) PRIVATE LIMITED
OPERATING IN BUSINESS OF LEASING OF CARS AT MUMBAI, GURUGRAM AND OTHERS
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/LLP No.	**Tranzlease Holdings (India) Private Limited** **CIN:** U65910MH2006PTC162528 **PAN:** AABCE6340D
2.	Address of the registered office	**Office of Corporate Debtor:** House No. 695, Tirupati APT. Patakar Plot, Kalambhe Shahapur, Kalamgaon, Thane, Shahapur, Maharashtra, India – 421601
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Mumbai, Delhi NCR
5.	Installed capacity of main products/ services	Leasing of Cars
6.	Quantity and value of main products/services sold in last financial year	As per available audited balance sheet for F.Y. 2020-21, the revenue from operations is Rs. 18.83 Cr.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending request to Resolution Professional at cirp.tranzlease@gmail.com.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending request to Resolution Professional at cirp.tranzlease@gmail.com.
10.	Last date for receipt of expression of interest	15-02-2025
11.	Date of issue of provisional list of prospective resolution applicants	25-02-2025
12.	Last date for submission of objections to provisional list	02-03-2025
13.	Date of issue of final list of prospective resolution applicants	12-03-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	17-03-2025
15.	Last date for submission of resolution plans	16-04-2025
16.	Process email id to submit Expression of Interest	cirp.tranzlease@gmail.com

Sd/-
IPE - NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its Director - Mr. Atul Tandon
Resolution Professional
In the matter of Tranzlease Holdings (India) Private Limited
IBBI Reg. No.: IBBI/IPE-0040/IPA-2/2022-23/50021
Email For Correspondence - cirp.tranzlease@gmail.com
AFA validity up to: 31.12.2025

Date: 31st January 2025
Place: New Delhi

NOTICE OF LOSS OF SHARES OF HINDUSTAN UNILEVER LIMITED
(Formerly Hindustan Lever Limited (HUL))
Regd.Off.Hindustan Unilever Limited, Unilever House, B D Savant Marg, Chakala, Andheri (East) Mumbai-400099

Notice is hereby given that the following share certificates has/have been reported as lost/misplaced and company intends to issue duplicate certificates in lieu thereof, in due course. Any person who has a valid claim on this said shares should lodge such claim with the company at its registered office within 15 days hereof.

Name of Holder	Folio No	No of Shares Of FV-10Rs/-	Certificate No	From Distinctive no	To Distinctive No
Narayandas N Rizvani jointly Mayadevi (deceased)	HLL2944019	50	251271	20215151	20215200
		50	251272	20215201	20215250
		50	251273	20215251	20215300
		25	412262	23917966	23917990
		25	412263	23917991	23918015
		25	542412	6116560	6116584
		25	542413	6116585	6116609
		25	785014	33761075	33761099
		25	785015	33761100	33761124
		25	785016	33761125	33761149
		25	785017	33761150	33761174
		25	785018	33761175	33761199
		25	785019	33761200	33761224
		50	1158586	58581980	58582029
		50	1158587	58582030	58582079
		50	1158588	58582080	58582129
		50	1158589	58582130	58582179
		50	1158590	58582180	58582229
		50	1158591	58582230	58582279
		50	1158592	58582280	58582329
		50	1158593	58582330	58582379
		50	1574479	105055681	105055730
		50	1574480	105055731	105055780
		50	1574481	105055781	105055830
		50	1574482	105055831	105055880
		50	1574483	105055881	105055930
		50	1574484	105055931	105055980
		50	1574485	105055981	105056030
		50	1574486	105056031	105056080
		50	2260835	184609599	184609648
		31	2260836	184609649	184609679

PLACE: MUMBAI
DATE: 31.01.2025
NAME OF SHARE HOLDER
Narayandas N Rizvani jointly Mayadevi (deceased)

Bank of India
Relationship beyond banking
ASSET RECOVERY MANAGEMENT BRANCH : M. D. I. Building, First Floor, 28, S. V. Road, Andheri (West), Mumbai-400 058. **Tel. No.** (022) 2621 0406 / 07
E-mail : asset.mnz@bankofindia.co.in

POSSESSION NOTICE
(For Immovable property) {Rule 8(1)}

WHEREAS The undersigned being the **Authorised Officer** of the **Bank Of India** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) rules, 2002 issued a Demand Notice dated **22.07.2019** calling upon the borrowers **M/S. IVRCL_Indore Gujrat Tollways Ltd.** (Principal Debtor) to repay an amount mentioned in the notice being **₹ 21,67,34,35,685.20 (Rs. Two Thousand One Hundred Sixty Seven Crores Thirty Four Lakhs Thirty Five Thousand Six Hundred Eighty Five & Paise Twenty Only)** with interest from 01.06.2019 compounded with monthly rests and all costs, charges, expenses incurred by all banks under consortium within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Physical possession** of the property described herein below in exercise of powers conferred on the borrowers under Sub-section (4) of Section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **29th day of January of the year 2025.**

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of the **Bank Of India** consortium for an amount of **₹ 21,67,34,35,685.20 (Rs. Two Thousand One Hundred Sixty Seven Crores Thirty Four Lakhs Thirty Five Thousand Six Hundred Eighty Five and Paise Twenty Only)** with interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of the section 13 of the act, in respect of time available to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTIES

All that piece and parcel of land measuring a total extent of 33.59 acres in the name of Shivprasad Shivdatta Shukla situated in Village Valak (Kamshet), Tal. Maval, District Pune, Maharashtra, Specific survey numbers in the village are as set out below :- Survey No. 54, Hissa No.1 : Survey No. 54, Hissa No. 2, Survey No. 55, Hissa No. 1, Survey No. 55, Hissa No. 2 : Survey No. 56, Survey No. 58, Hissa No. 1, Survey No. 58, Hissa No. 2 Survey No. 59, Hissa No. 2 : Survey No. 59, Hissa No. 3,Survey No. 60 Survey No. 66, Hissa No. 1/2 : Survey No. 74, Survey No. 75, Hissa No. 1, Survey No. 75, Hissa No. 2, Survey No. 76, Hissa No. 1 : Survey No. 76, Hissa No. 2/1, Survey No. 76, Hissa No. 2/2, Survey No. 76, Hissa No. 3 : Survey No. 76, Hissa No. 4, Survey No. 76, Hissa No. 5, Survey No. 76, Hissa No. 6, Survey No. 76, Hissa No. 7, Survey No. 76, Hissa No.8, Survey No. 76, Hissa No. 9.

Sd/-
(Jitendra Kumar)
Chief Manager / Authorized Officer
Bank of India, ARMB, Andheri

Date : 29.01.2025
Place : Valak, Pune

WAAREE ENERGIES LIMITED
Registered Office:- 602, Western Edge-1, Off Western Express Highway, Borivali (East), Mumbai - 400066
CIN No. L29248MH1990PLC059463
Website :- www.waaree.com, Email:- investorrelations@waaree.com, Tel No: 022-69395500

EXTRACT OF UNAUDITED STANDALONE & CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2024
(Amount in ₹ Millions)

Sr. No.	Particulars	Consolidated			Standalone		
		Quarter Ended	Nine Months Ended	Quarter Ended	Quarter Ended	Nine Months Ended	Quarter Ended
		31-12-2024	31-12-2024	31-12-2023	31-12-2024	31-12-2024	31-12-2023
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited
1	Total income	35,452.65	1,07,051.41	16,517.74	31,841.95	97,359.57	14,789.45
2	Profit for the period (before exceptional items and tax)	6,898.12	17,191.78	1,344.66	6,380.00	16,198.85	542.33
3	Net profit for the period before tax (after exceptional items)	6,898.12	17,191.78	1,835.75	6,380.00	16,198.85	1,033.42
4	Net profit for the period after tax (after exceptional items)	5,068.76	12,836.60	1,408.06	4,713.92	12,006.57	831.74
5	Total comprehensive income for the period	5,096.93	12,855.39	1,405.14	4,710.46	11,996.20	832.74
6	Equity share capital (face value of ₹ 10/- each)	2,872.83	2,872.83	2,617.39	2,872.83	2,872.83	2,617.39
7	Reserves (excluding revaluation reserve) as shown in the audited balance sheet						
8	Earnings per equity share (face value of ₹ 10/- each) (not annualised)						
	(a) Basic (In ₹)	18.41	46.64	4.93	17.61	44.86	3.29
	(b) Diluted (In ₹)	18.33	46.44	4.88	17.54	44.66	3.26

Note:
1 The above financial results for the quarter and nine months ended December 31, 2024 have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on January 30, 2025.
2 The above is an extract of detailed format of the financial results for the quarter and nine months ended December 31, 2024 filed with the stock exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the standalone and consolidated unaudited financial results for the quarter and nine months ended December 31, 2024 are available on www.waaree.com, www.nse.com and www.bseindia.com.
3 The figures in the results are rounded off to the nearest ₹ Million, except Earnings Per Share.

For and on behalf of the Board of Directors
Sd/-
Hitesh C Doshi
Chairman & Managing Director
(DIN 00293668)

Place: Mumbai
Date: January 30, 2025

IIFL SAMASTA FINANCE LIMITED
CIN: U65191KA1995PLC057884
Registered Office: No. 110/3, Lalbagh Main Road, Krishnappa Layout, Bengaluru - 560027
Website: www.iiflsamasta.com, Tel: 080 4291 3500
Reg 52(8) Read With Reg 52(4) of SEBI (Listing Obligation and Disclosure Requirement) Regulation 2015
Statement of Unaudited Financials Results for the quarter ended December 31,2024 (Amount in ₹ Cr)

Sl. No.	Particulars	Quarter Ended Dec.,31,2024 Unaudited	9 Months Ended Dec.,31,2024 Unaudited	Quarter Ended Dec.,31,2023 Unaudited	Year Ended Mar 31,2024 Audited
01	Total Income from Operations	592.88	1,979.32	722.52	2,731.06
02	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(183.10)	14.21	196.22	657.14
03	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(183.10)	14.21	196.22	657.14
04	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(136.02)	17.43	149.78	503.05
05	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(136.08)	16.83	149.45	501.17
06	Paid up Equity Share Capital	668.44	668.44	668.44	668.44
07	Reserves (excluding Revaluation Reserve)	1,361.53	1,361.53	1,235.11	1,341.28
08	Securities Premium Account	484.06	484.06	484.06	484.06
09	Net worth	1,949.41	1,949.41	1,820.64	1,919.99
10	Paid up Debt Capital / Outstanding Debt	22.51%	22.51%	16.86%	17.13%
11	Outstanding Redeemable Preference Shares	-	-	-	-
12	Debt Equity Ratio	3.43	3.43	4.55	4.64
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)				
	1. Basic:	(2.03)	0.26	2.48	8.09
	2. Diluted:	(2.03)	0.26	2.48	7.95
14	Capital Redemption Reserve	-	-	-	-
15	Debenture Redemption Reserve	-	-	-	-
16	Debt Service Coverage Ratio	Not Applicable	Not Applicable	Not Applicable	Not Applicable
17	Interest Service Coverage Ratio	Not Applicable	Not Applicable	Not Applicable	Not Applicable

- Exceptional and/ or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind AS Rules/ AS Rules, whichever is applicable.

By Order of the Board
For IIFL Samasta Finance Limited
Sd/-
Venkatesh N.
Managing Director
DIN: 01018821

Date : 31.01.2025
Place : Bengaluru

Note: **a.)** The above is an extract of the detailed format of quarterly/ annual financial results filed with the Stock Exchange(s) under regulation 52 of the Listing Regulations. The full format of the quarterly/ annual financial results is available on the websites of the Stock Exchange(s) and the listed entity (https://www.bseindia.com).
b.) For the other line items referred in regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the Stock Exchange(s) (BSE & NSE) and can be accessed on the URL (https://www.bseindia.com).
c.) The impact on net profit / loss, total comprehensive income or any other relevant financial item(s) due to change(s) in accounting policies shall be disclosed by means of a footnote

ADVERTORIAL

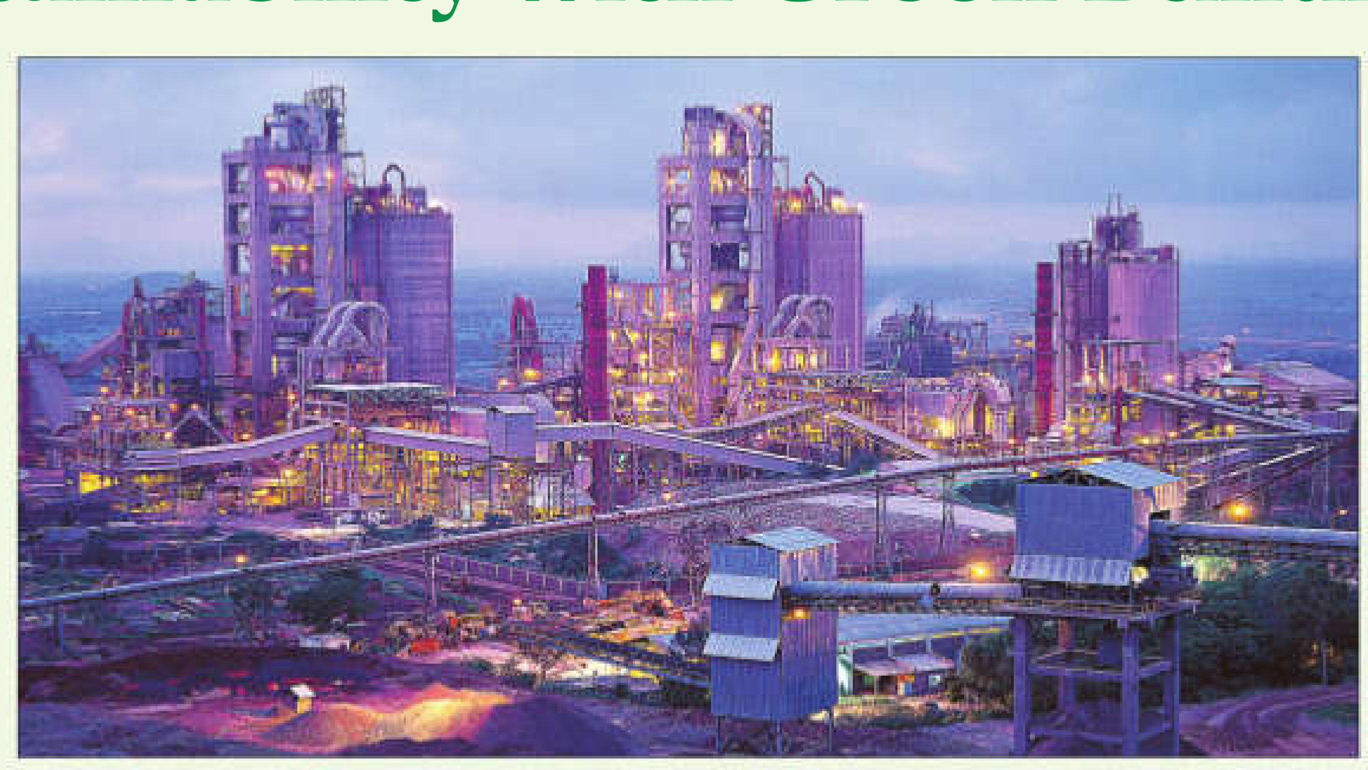
JK LAKSHMI CEMENT

Bridging Progress and Sustainability with Green Building Solutions

JK Lakshmi Cement Limited has come to represent a strong underpinning of sustainability in development as it has spearheaded the practice of Environmental, Social and Governance (ESG) principles in the company's functions. With an inheritance of innovation and responsibility, the company has made tremendous efforts towards a greener India. The organisation, with its strategic intent and focus on sustainability, has launched pioneering products such as **JK Lakshmi Green+ Cement** to redefine its position in the industry.

By embedding sustainability across its value chain, JKLC aligns itself with global environmental goals, including the United Nations Sustainable Development Goals (SDGs). An important element of its sustainable environment is the desire to be completely carbon-neutral and have net-zero emissions by 2047. All these have a multi-pronged approach to renewable energy adaptation, improved efficiency in energy generation, and intelligent waste management mechanisms.

MR. ARUN SHUKLA
President & Director, JK Lakshmi Cement Ltd.



RENEWABLE ENERGY AS THE CORE PRINCIPLE OF JK LAKSHMI CEMENT

The organisation's foundation lies in being reliant on renewable sources of energy and thereby reducing its carbon footprint through various methods. In FY 2024-25, the company reached **a green energy usage rate of 47%,** with a vision to meet 100% of its electrical energy needs through renewables by 2040. With a production capacity of 16.5 million metric tons per annum, JK Lakshmi Cement is strategically expanding through both greenfield and brownfield projects to cross 30 million metric tons per annum by 2030.

The company reported 81% cement capacity utilisation and 102% clinker capacity utilisation for FY 2023-24. Innovations in its process, such as waste heat recovery systems (WHRS), further strengthened its capacities while cutting energy consumption by half. Waste heat recovery systems (WHRS) at its facilities have been used to reduce energy consumption and greenhouse gas emissions. The waste heat recovery capacity increased to 45.4 MW in FY 2023-24.

In addition, JK Lakshmi Cement has encouraged the usage of Liquefied Natural Gas (LNG) trucks in logistics operations which minimises its carbon footprint. The TSR currently stands at 7%. By utilising alternate fuels, the firm anticipates TSR achievement to be 20% by 2030.

WATER CONSERVATION AND COMMUNITY-CENTRIC INITIATIVES

Believing that water is an important resource, JK Lakshmi Cement has established guidelines for improving water efficiency within the organisation. With a positive water level of 5.48X, the organisation has ensured its operations are replenishing more water than they consume.

It continues to pursue a circular economy with zero-liquid-discharge practices and actively recycles industrial waste into alternative fuels and raw materials. All these initiatives help in reducing environmental impact while also contributing to the company's sustainability goals.

At the core of JK Lakshmi Cement's operations is a strong allegiance to social development. The company has positively impacted over 250,000 lives in communities surrounding its operations through targeted corporate social responsibility (CSR) programs. Key projects include skill development initiatives, such as the inauguration of the **Shripati Singhania Skill Centre** at its Sirohi plant in Rajasthan. This centre provides career counselling, employability training, and digital literacy programs to local youth, embodying the company's motto of "Transformation through Skilling".

The company's flagship CSR project for new-borns received accolades at the 3rd International Conference on CSR, emphasising its commitment to health and community well-being. The inauguration of the Shripati Singhania Skill Centre further underlines its focus on empowering local communities with educational and skill-building initiatives. In addition, the company actively involves local communities in Safety Week initiatives, engaging students in activities like poster and slogan competitions, thereby promoting awareness and inclusivity

The organisation focuses on sustainability through the adoption of circular economy principles and responsible mining strategies. It has aligned its operations with the broader sustainable development goals by continuous usage of waste materials. Its mining strategy is safety- and conservation-centric, with the implementation of scientific methods such as SME (Site Mix Emulsion) blasting for reduced ground vibration and noise. The company also sprinkles water 24/7 in the mining areas to control dust.

JK LAKSHMI GREEN+ CEMENT

As part of its commitment to promoting sustainable construction practices, JK Lakshmi Cement has introduced JK Lakshmi Green+ Cement to the market. Innovative building solutions with minimal environmental damage represent the company's philosophy of delivering environmentally friendly building solutions without compromising on quality or durability.Green+ Cement gives structural stability, is corrosion resistant and continues to gain strength over a period of time being a PPC.

JK Lakshmi Green+ Cement has received the **GreenPro Certification** from the Confederation of Indian Industry (CII), which further enhances its environmental credentials. The certification assesses products based on a holistic framework that measures their "greenness," energy efficiency, waste management, and compliance with sustainability standards. The achievement of this certification places the company among industry leaders in promoting sustainable construction materials.

JK Lakshmi Green+ Cement is made from advanced technology with a minimal carbon footprint and optimal utilisation of resources. Formulation of the product uses fly ash and slag, which are industrial by-products that give greater strength and durability to the cement while consuming fewer virgin raw materials). By providing customers with a sustainable yet performing product, JK Lakshmi Cement is guiding them to make responsible choices that contribute to a low-carbon economy.

Commitment to Innovation and the Future

JK Lakshmi Cement's journey toward sustainability is marked by a culture of innovation. The company has embraced digital transformation to enhance operational efficiency, reduce waste, and improve stakeholder engagement. These efforts aim to meet the growing demand for green building solutions while maintaining a focus on sustainability.

Besides, it also cooperates with other global organisations and industry associations, including the Global Cement and Concrete Association (GCCA) and UN Global Compact (UNGC), to match its sustainability practices with international standards.

A VISION FOR A GREENER TOMORROW

The cement industry's reliance on energy-intensive processes and the volatility of raw material costs are areas that require continuous innovation and investment. However, the company's proactive measures, such as the adoption of alternative fuels and renewable energy, position it well to overcome these challenges and set new benchmarks for sustainability.

JK Lakshmi is concentrating its innovative product portfolio on Indian specialty products, such as JK Lakshmi Cement Green+ & Platinum Heavy Duty Cement, which are designed to overcome the challenges of Indian construction. These products have advanced technology to meet the criteria for strength, durability, and performance of the environment. By merging technological innovation, custodianship for the environment, and community involvement, JK Lakshmi Cement is building a better future where economics and sustainability both go hand in hand. What it does happens to be an example for other industries to tread on which is 'progress shall not have to come at the cost of the planet'.

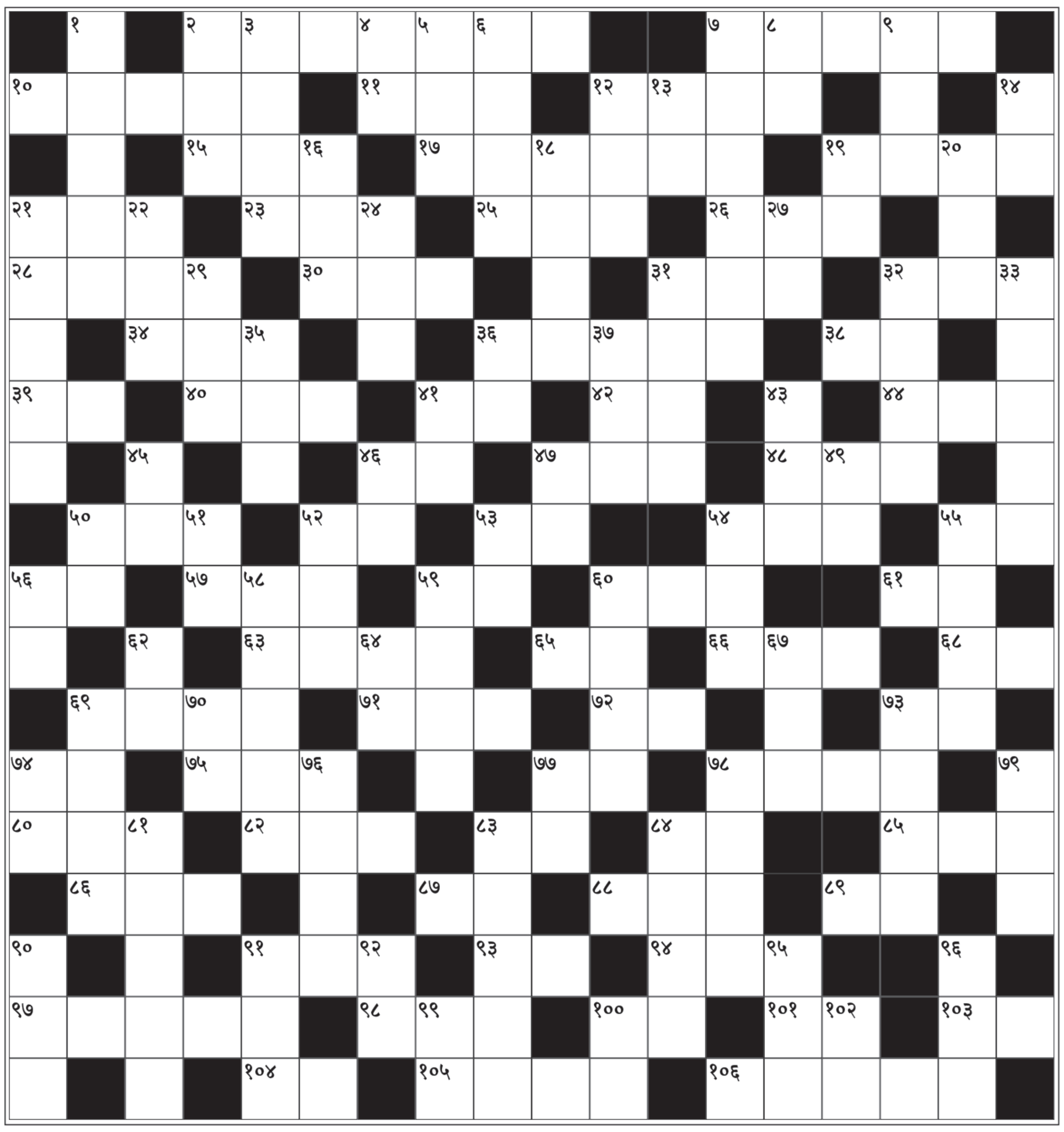
The company's success in advancing its ESG goals is also a result of strategic partnerships with like-minded organisations. By joining hands with global leaders in sustainability, JK Lakshmi Cement is fostering a culture of shared responsibility and innovation. These collaborations are not limited to operational efficiencies but extend to advocacy for sustainable policies and practices within the industry. This multi-stakeholder approach amplifies the company's impact, creating a ripple effect across the cement sector and beyond.

LOOKING AHEAD

Where the country's infrastructure needs continue to grow, JK Lakshmi Cement is ready for such demands from a responsible perspective. Its focus on green innovations, like composite cement, along with upgraded energy-efficient practices, reflects its capacity to adapt to the movement of market dynamics while staying true to its sustainability commitments. The company would envision a future where every project it undertakes contributes to a sustainable legacy, ensuring that its growth aligns with the broader goals of environmental preservation and social upliftment.

JK Lakshmi Cement's approach to ESG is integrated. This is evident in its focus on building a sustainable future through climate change, community development, and product innovation initiatives that help contribute to the green transformation of India. JK Lakshmi Cement is leading the way with products like JK Lakshmi Green+ Cement as it continues to drive growth responsibly while advocating a better tomorrow for all.

नवाकाळ शब्दकोडे-११५०



आडवे शब्द –

२. केवळ अंदाज ७. पैशांच्या जोरावर माजलेला १०. बभ्रा होऊ न देता ११. नवऱ्याची दुसरी बायको १२. श्रीरामाचे वडील १५. डुक्कर १७. धोशा लावणे १९. कुशल, निष्णात २१. बुद्धी, मती २३. ढग २५. शकुन विद्या २६. पवित्र २८. भूतकाळ ३०. प्रवासाचे साधन ३१. दर्पण, ऐना ३२. ठेवीची, कर्जाची मूळ रक्कम ३४. किडा ३६. पेटवणे, प्रज्वलित करणे ३८. ज्योत ३९. सदऱ्याचा एक प्रकार ४०. शिंपल्यातील सजीव ४१. श्रीखंडाचे पूर्वरूप ४२. ओझे, वजन ४४. चारा, तृण ४६. प्रथा, पद्धत ४७. ओसाड ४८. जबाबदारी, धोका पत्करणे ५०. इमारत ५२. खोडा आरोप ५३. देखावा ५४. हेळसांड ५५. गर्ता, खोल दरी ५६. मेंदू ५७. तेलबियांचा प्रकार ५९. समर्थन ६०. सगळे, सर्व ६१. बंधू, भ्राता ६३. हे दान करून आपण लोकांचा जीव वाचवू शकतो ६५. आयुर्वेदिक उपचार करणारा ६६. उपस्थित ६८. रमलेला, तल्लीन ६९. मजूरांवर देखरेख ठेवणारा ७१. सगळीकडे ७२. अचल, अढळ ७३. सांप्रत, सध्या ७४. रात्र ७५. शाळेतले, शाळेचे ७७. मौक्तिक ७८. कपाळभर लावलेले कुंकू ८०. गाणारा, गवई ८२. सौंदर्य ८३. गायीचे घर ८४. संताप ८५. मदिरा ८६. हिंग ८७. ऐट ८८. गायीचे पिल्लू ८९. जंत्री, सूची ९१. वृक्ष, अरण्य ९३. लहान बैल ९४. वर देणारी देवता ९७. मनातली गोष्ट ओळखणारा ९८. बिछायत, सतरंजी १००. न्यून, उणीव १०१. होम, यज्ञ १०३. बंधने १०४. पोलिसाचा गणवेष १०५. पटू, कुशल १०६. शिव्याशाप

उभे शब्द – १. बेधडक, बिनधास्त २. न्यून, कमतरता ३. शंकराचे एक रूप ४. रक्तवाहिनी ६. अंगीकार, स्वीकार ७. एक दिवस जेवण व एक दिवस लंघन याप्रमाणे केलेले व्रत ८. स्त्रियांचा नाकातला दागिना ९. राजाचा लेखनिक १२. एजंट १३. मृतदेह, कलेवर १४. आर्द्रतेने लोखंडाच्या पृष्ठभागावर जमणारा तांबूस थर १६. गाजर-दुधीचा गोड पदार्थ १८. थाटमाट, शान १९. शरीर, अंग २०. अमर्याद, अमाप २१. खूप मोठ्या आकाराचे २२. चमक २४. अंतिम अग्निसंस्कार २७. धार्मिक व्रत २९. कृतक, खोटा ३१. वेष्टन, कव्हर ३२. मृदू, मऊ ३३. लग्नाचा हंगाम ३५. लेखणी ३६. ठसा, स्टँप ३७. देवळातील मूर्तीची जागा ४१. हलवता येणारे ४३. पितामह ४५. मंगळ ४६. नर्तकीचा अलंकार ४७. व्यापारी ४९. अडथळा ५०. दुखापत, जखम ५१. शरम ५२. मोहात पडलेला, आकर्षित ५३. नजर ५४. हट्ट, अगत्य ५५. फास्ट फूड विक्रेत्यांनी व्यापलेला रस्ता ५६. गुळाची ढेप ५८. ओशाळलेला, लज्जित ५९. सातवे नक्षत्र ६०. सध्याची स्थिती ६२. खतरा, भीती ६४. नोकर, गुलाम ६७. निकट ६९. कविसंमेलन ७०. अवस्था ७३. हेकट ७४. निगराणी, देखभाल ७६. सातूचा पेंढा जाळून केलेला औषधी खार ७७. बडा ७८. रगेल, उर्मट ७९. ददात, कमतरता ८१. कमळांचे तळे ८३. गोरा व देखणा ८४. आडदांड माणूस ९०. भ्रमरी, मुलींचे एक नाव ९१. होरा, अंदाज ९२. उणे, कमी ९५. नीलकंठ पक्ष्याचे आणखी एक नाव ९६. अलमारी ९९. सततचे नामस्मरण १००. कोकणातील जमीनदार १०२. होऊन गेलेले •

नवाकाळ कोडे क्रमांक ११४९ चे उत्तर

आडवे शब्द : १. विमल ४. तोबा ६. केकाटणे ८. पुरेसा १०. काषाय ११. आधार १३. हेमंत १४. अख्खा १५. मदतनीस १७. पेजर १८. नवलकोल २१. गाज २२. हावरट २४. ख्याती २६. पखवाज २८. काटेकोर ३०. शालीन ३१. लाचारी ३३. खारट ३६. माल ३७. तेरा ३९. आण ४०. रडतखडत ४२. ऐरावत ४३. श्रवणीय ४५. खस ४६. पाणी ४७. पामर ४८. जर ५०. बनारस ५२. सारखा ५५. कंठ ५६. माय ५७. ग्राम ५८. दीनवाणा ६०. बला ६१. सुनीत ६३. डबलबी ६५. नाच ६७. खल ६८. पाळ ६९. लांबण ७०. जग ७२. मठ्ठ ७३. दिवाळी ७५. पृच्छक ७७. सावित्री ७८. मटकी ८०. तलम ८१. मंथन ८२. अज ८३. मध ८४. वानर ८५. चेव ८६. थक्क ८७. पालवी ८८. लाफा ८९. कस ९१. सेतू ९३. थरारक ९४. मगज ९६. पालेभाजी ९८. पकड १००. तारीख १०३. विधू १०४. रंगेल १०६. पार १०७. मनधरणी १०८. खंत १०९. वाजी ११०. यथावकाश

उभे शब्द : १. विषाद २. मयत ३. मेधा ५. बाहेरख्याली ६. केतन ७. टपाल ८. पुख्खा ९. सावज १०. कामचुकार ११. आसव १२. रपेट १४. अलख १६. नीहार १९. वशिला २०. कोपरी २१. गाजर २३. रया २५. तीनतेरा २७. वाखाणणी २९. कोदंड ३०. शाल ३२. चालू ३४. टप्पा ३५. लेखणी ३६. मातबर ३८. रावण ३९. आवरण ४०. रसना ४१. तपास ४२. ऐदी ४३. श्रम ४४. यजमानीण ४५. खबदाड ४७. पाठबळ ४९. रयत ५१. रत्तल ५२. सामना ५३. खादी ५४. हवालदिल ५९. नख ६१. सुबक ६३. बहुविध ६४. बीज ६६. चमकी ६८. पाळी ६९. लांच्छन ७१. गमन ७४. वामन ७५. पृथःकरण ७६. वाजवी ७७. सामसूम ७९. टरकलेला ८०. तवसे ८१. मंथरा ८२. अलमारी ८४. वाफा ८८. लाज ९०. सभा ९२. तूप ९३. थडगे ९५. गर्दन ९७. जीवित ९९. करंजी १००. तारका १०१. खत १०२. खूर १०५. लय १०६. पाव

विधानसभेचे निकाल पटणारे नाहीत! राज ठाकरे बरसले

पान १ वरून

म्हणाले की, पंतप्रधान मोदींना मी पाठिंबा दिला. त्यानंतर त्यांचा विरोध केला. माझ्या मागे ईडी लावली म्हणून भूमिका बदलली अशी चर्चा झाली. आज शिवाजी महाराजांच्या पुतळ्यासमोर मी कोहिनूर मिल आणि ईडीची कहाणी स्पष्ट करतो. २००५ साली एकदा वर्तमानपत्रांत बातमी वाचली की, केंद्राच्या एनटीसीच्या गिरण्या विका आणि कामगारांना त्यांचा पगार द्या, असे कोर्टाने सांगितले. त्याची निविदा निघाली. त्यानंतर माझ्या मित्राने निविदा भरली. आम्हाला निविदा मिळाली. ५०० कोटी रुपये भरायचे होते. आमच्याकडे पैसे नव्हते. आम्ही आयएल अँड एफएस कंपनीद्वारे पैसे भरले. त्यानंतर कोर्टात प्रकरण गेल्याने मी आणि माझा भागीदार यातून बाहेर पडलो. ज्यावेळेस मी ईडीची नोटीस पाहिली तर त्यात कोहिनूरविषयी लिहिलेले होते, पण मला कळले नाही की, माझा यात काय संबंध? त्यावेळी ती माणसे मला भेटली आणि मला म्हणाली की, तुम्हाला पैसे आले आणि तुम्ही ते घेतले. त्यावेळी आम्ही त्याचा कर भरला होता आणि तिथेच आम्ही त्यातून बाहेर पडलो. मग मी माझ्या सीएला विचारले की नेमके प्रकरण काय आहे? तेव्हा तो मला म्हणाला की, तुम्ही कराचे पैसे दिले, पण तुमच्या भागीदाराने ते न भरता बाहेरच्या बाहेर फिरवले. ते कंपनीपर्यंत गेलेच नाही. मग मी परत कर भरला. इथेच विषय संपला.

भुमिका बदलण्याच्या आरोपावर राज ठाकरे पुढे म्हणाले की, १९६६ साली शिवसेनेचा जन्म झाला. शिवसेनेने प्रजा समाजवादी पक्ष ते मुस्लीम लीग सोबत युती केली. पुढे काँग्रेससोबत युती केली होती. त्या त्या वेळेला गरज बघून युती केली. त्यांनी सरकार बनवले. सर्व राजकीय पक्षांनी भूमिका बदलल्या. वाट्टेल त्या युत्या केल्या. त्या चालतात. पण त्यांनी केले की प्रेम, आम्ही केला की बलात्कार. हा कुठला न्याय? भाजपाने महाराष्ट्रात ज्यांच्यावर भ्रष्टाचाराचे आरोप केले, त्या सगळ्यांना पुढे पक्षात घेतले आणि त्यांना मंत्री केले. नारायण राणे, गणेश नाईक, विजयसिंह मोहिते-पाटील, हर्षवर्धन पाटील, अशोक चव्हाण आज ज्यांच्यावर आरोप केले, ते मंत्रिमंडळात आहेत. मी जे बोललो, ते कधी मागे घेतले नाही. जे बोललो होतो त्याला आधार असतो. जे चांगले कराल त्याला चांगले बोलतो, वाईट कराल त्यावर बोललो. फडणवीसांनी, किरीट सोमय्यांनी किती लोकांवर आरोप केले, ते सगळे भाजपामध्ये आले. लोक हल्ली देव पाण्यात ठेवून बसतात की किरीट सोमय्यांनी किंवा फडणवीसांनी आरोप केले की, मला पक्षात घेतील. पुढे मंत्री करतील. एवढा चिखल झाला आहे, पण त्यांना कुणी पत्रकार विचारणार नाही, असे सांगत भूमिका बदलतो. या आरोपांवर राज ठाकरेंनी भाष्य केले. येत्या काळात पक्षात खालपासून वरपर्यंत आचारसंहिता आणणार आहे. पुढील १५ दिवसांत प्रत्येकाला जबाबदारी आणि आचारसंहिता आखून देईन. त्यासोबत पक्षातील पदाची नावे बदलली जातील, मी अनेक पराभव पाहिले. पराभवाने खचलो नाही आणि विजयाने हुरळून गेलो नाही. खचलेल्यांचे नेतृत्व मला करायचे नाही. माझ्यासोबत राहायचे असेल तर ठाम राहा. या राज्यातील मराठी माणसासाठी, हिंदूंसाठी जे करायचे आहे ते मी करणार, ते आपले स्वप्न आहे. वेळ लागेल, पण करणार हे नक्की असे सांगत राज यांनी पक्ष संघटनेत बदलाचे संकेत दिले.

महाकुंभ मेळ्यात व्हिव्हिआयपी पास रद्द वाहतुकीवर निर्बंध! फोर व्हिलरवर बंदी

पान १ वरून

कोट्यवधी भाविक महाकुंभमेळ्यात सहभागी झाले होते. रात्री दोन वाजण्याच्या सुमारास गर्दीचा रेटा वाढल्याने चेंगराचेंगरी झाली. या चेंगराचेंगरीत सुमारे ३० भाविकांचा बळी गेला, तर साठहून अधिक भाविक जखमी झाले. या दुर्घटनेला व्हिव्हिआयपींसाठी महाकुंभमध्ये केल्या जात असलेल्या विशेष सोयी हेच मुख्य कारण होते, असा आरोप अनेकांनी केला. तसेच महाकुंभच्या प्रशासनाच्या ढिसाळ नियोजनावर चौफेर टीका झाली. त्यामुळे ४ फेब्रुवारीपर्यंत नियोजनामध्ये व्हिव्हिआयपी पास रद्द आणि वाहनांच्या वर्दळीवर निर्बंध यांसह एकूण पाच महत्त्वाचे बदल केले आहेत.

मनोज जरांगेंनी पुन्हा उपोषण सोडले

पान १ वरून

मागण्या मान्य न झाल्यास आम्ही मुंबईला धडकणार, असा इशारा त्यांनी दिला. उपोषण

संपल्यावर त्यांना रुग्णालयात नेण्यात आले. उपोषण सोडल्यानंतर मनोज जरांगे-पाटील म्हणाले की, हे आंदोलन स्थगित करत आहोत. यापुढे उपोषण होणार नाही. आता समोरासमोर लढायची तयारी ठेवायची आहे. आरक्षणासाठी बलिदान देणाऱ्या तरुणांच्या वारसदारांना नोकरी द्या. वंशावळ समिती पुन्हा गठीत करा. नोंदी शोधणाऱ्या शिंदे समितीचे काम लगेच सुरू करा. या समितीने काम करताना अधिकाऱ्यांनी किचकट अटी घालू नयेत. तसे करणाऱ्या अधिकाऱ्यांना थेट बडतर्फ करा. आमच्याकडे असलेल्या अभ्यासकांना नोंदी शोधण्यासाठी संधी द्या. सातारा संस्थान, हैदराबाद गॅझेट, बॉम्बे गॅझेट आणि औंध संस्थानाचे पुरावे घ्या. ह्या आमच्या मागण्या आहेत, त्या मान्य करा. त्या पूर्ण करण्यासाठी तीन महिन्यांचा वेळ दिला आहे. मागण्या पूर्ण न झाल्यास आम्ही मुंबईला धडक देणार आहोत.

२० वर्षांत ईडीने जप्त केली १.४५ लाख कोटींची संपत्ती

पान १ वरून

पीएमएलए कायदा देशात लागू करण्यात आला. हा कायदा अंमलात आल्यापासून ईडीने ९११ जणांना अटक केली असून, ४४ प्रकरणांत १०० लोकांना दोषी ठरवले आहे. त्यातील ३६ लोकांना एप्रिल ते डिसेंबर काळात शिक्षा झाली आहे. मागील पाच ते सहा वर्षांत ईडीने मनी लाँड्रींगविरोधातील कारवाई वेगवान करत त्यात अनेक मोठे नेते, व्यापारी, हवाला व्यावसायिक, सायबर गुन्हेगार आणि तस्करांना अटक केली.

भ्रष्टाचारामुळे बुडीत झालेल्या अनेक बँकांना जप्त केलेली संपत्ती परत करण्यास ईडीला २०२४ मध्ये मोठे यश मिळाले. आतापर्यंत या विभागाने २२,७३७ कोटींची संपत्ती त्यांच्या मूळ मालकांना परत मिळवून दिली. एप्रिल २०२४ पासून आतापर्यंत ७,४०७ कोटी परत केले. यात विजय माल्या, नीरव मोदी, मेहुक चोकसी, रोज वैली चिटफंड, नॅशनल स्पॉट एक्सचेंज लिमिटेड या घोटाळ्यांचा समावेश आहे.

जाहिर नोटीस

कल्याण येथील मा. दिवाणी न्यायालय (वरिष्ठ स्तर) यांचे न्यायालयात कल्याण

स्पेशल दिवाणी दावा क्रमांक २१०/२०२४

मे. श्रीधाम कॉन्स्ट्रक्शन प्रायव्हेट लिमिटेड ...वादी

वि.

श्रीमती प्रमिला महेश अगरवाल ... प्रतिवादी

ह्या नोटिशीद्वारे आपणांस कळविण्यात येते की, मे. श्रीधाम कॉन्स्ट्रक्शन प्रायव्हेट लिमिटेड (वादी) ह्यांनी श्रीमती प्रमिला महेश अगरवाल (प्रतिवादी) ह्यांच्याविरुद्ध मा. दिवाणी न्यायालय (वरिष्ठ स्तर) कल्याण येथे स्पेशल दिवाणी दावा क्रमांक २१०/२०२४ (ह्यापुढे ''सदरहू दावा'') हा दाखल केलेला असून सदरहू दावा मा. दिवाणी न्यायालय (वरिष्ठ स्तर) कल्याण येथे प्रलंबित आहे.

सदरहू दावा हा दिनांक ०४/०२/२०२५ रोजी मा. दिवाणी न्यायालय (वरिष्ठ स्तर) कल्याण (श्रीमती. एम. वाय. डोईफोडे मॅडम) ह्यांच्या कोर्टात तुमच्या उपस्थिती/हजेरीसाठी ठेवलेला आहे, तरीही आपण दिनांक ०४/०२/२०२५ रोजी सकाळी ११.०० वाजता मा. दिवाणी न्यायालय (वरिष्ठ स्तर) कल्याण (श्रीमती एम. वाय. डोईफोडे मॅडम) ह्यांच्या कोर्टात तुम्ही स्वतः किंवा तुमच्या वकिलामार्फत तुमच्या लेखी म्हणणेसह उपस्थित राहावे अन्यथा आपले काहीही म्हणणे नाही असे समजून आपणाविरुद्ध सदरहू दावा एकतर्फी चालविण्याचा आदेश पारित करण्यात येईल याची आपण नोंद घ्यावी.

दिनांक :- ३१/०१/२०२५

ठिकाण :- कल्याण

कोर्टाचा शिक्का

हुकुमावरून

सही/-

सहाय्यक अधिक्षक

दिवाणी न्यायालय वरिष्ठ स्तर, कल्याण

माघी गणेशोत्सवात पीओपी गणेशमूर्तींवर बंदी कायम

पान १ वरून

यांच्या खंडपीठासमोर सुनावणी झाली. यावेळी मूर्तिकारांच्या संघटनेने १ फेब्रुवारी रोजी माघी गणेशोत्सवासाठी आधीच पीओपीच्या गणेशमूर्तींची विक्री झाली असल्याचे न्यायालयाला सांगण्याचा प्रयत्न केला. शाडूच्या मूर्तीमुळे अधिक पर्यावरणीय समस्या निर्माण होत असल्याचे शास्त्रोक्तदृष्ट्या स्पष्ट झाल्याचा दावा करून पीओपीच्या गणेशमूर्तींना परवानगी द्यावी अशी विनंती केली.

तर याचिकाकर्ते रोहित जोशी यांच्यावतीने वकील रोनिता भट्टाचार्य यांनी याला जोरदार आक्षेप घेतला. यापूर्वी ऑगस्ट महिन्यात पार पडलेल्या गणेशोत्सवाच्या वेळी न्यायालयाने पीओपीच्या गणेशमूर्तींना बंदी घातली त्यावेळी सीपीसीबीच्या मार्गदर्शक तत्त्वांचे काटेकोर पालन केले जाईल, अशी हमी यंत्रणांनी दिली होती. असे असताना माघी गणेशोत्सवासाठी मोठ्या प्रमाणात पीओपीच्या मूर्ती तयार करून त्या विकल्या जात असल्याची बाब न्यायालयाच्या निदर्शनास आणून दिली. याची गंभीर दखल खंडपीठाने घेत सीपीसीबीची मार्गदर्शक तत्त्वे अंमलात असताना मूर्तिकार पीओपीच्या मूर्ती का तयार करतात, असा प्रश्न उपस्थित केला. प्रत्येकवेळी मूर्तिकारांकडून उपजीविकेचा प्रश्न उपस्थित केला जात असल्याची टिप्पणी करून खंडपीठाने सीपीसीबीच्या मार्गदर्शक तत्त्वांची अंमलबजावणी करण्यापासून अंतरिम दिलासा देऊ शकत नसल्याचेही स्पष्ट केले. तसेच मूर्तिकारांचे जे काही म्हणणे असेल ते ऐकले जाईल, असे स्पष्ट करून न्यायालयाने त्यावरील सुनावणी २० मार्च रोजी ठेवली.

जाहीर सूचना

श्रीमती दिव्या दिलीपकुमार दोशी ह्या **शुभ कामना** को-ऑपरेटिव्ह हौसिंग सोसायटी लि.च्या सदस्या, त्यांचा पत्ता: महावीर नगर, डहाणूकरवाडी, कांदिवली (पश्चिम), मुंबई-४०००६७ आणि फ्लॅट क्र.**बी/६०५** चे धारक, सहाव्या मजल्यावर, क्षेत्रफळ सुमारे ६९६ चौ.फूट, मोजमाप क्षेत्र ६४.६८ चौ.मी. शी समतुल्य बिल्ट अप क्षेत्र, सोसायटीच्या इमारतीतील बाल्कनीसह, **२४ डिसेंबर २०२४** रोजी कोणतेही नामांकन न करता त्यांचे निधन झाले. सोसायटी याव्दारे, सोसायटीच्या भांडवल/मिळकतीमधील, मयत सभासदाच्या सदर शेअर्स व हितसंबंधाचे हस्तांतरण होण्यास वारस किंवा अन्य दावेदारी/आक्षेप घेणारे यांच्याकडून काही दावे किंवा आक्षेप असल्यास ते ह्या सूचनेच्या प्रसिध्दीपासून **१५ दिवसांत** सोसायटीच्या भांडवल/मिळकतीमधील मयत सभासदाच्या शेअर्स व हितसंबंधाच्या हस्तांतरणासाठी त्याच्या/तिच्या/त्यांच्या दावा/आक्षेपांच्या पुष्ठ्यर्थ अशी कागदपत्रे आणि अन्य पुरावाच्या प्रतींसह मागविण्यात येत आहेत.

वर दिलेल्या मुदतीत जर काही दावे/आक्षेप प्राप्त झाले नाहीत, तर मयत सभासदाच्या सोसायटीच्या भांडवल/मिळकतीमधील शेअर्स व हितसंबंधाशी सोसायटी उपविधीतील तरतुदींमधील दिलेल्या मार्गाने व्यवहार करण्यास सोसायटी मोकळी असेल. जर सोसायटीच्या भांडवल/मिळकतीमधील मयत सभासदाच्या शेअर्स व हितसंबंधाच्या हस्तांतरणास काही दावे/आक्षेप सोसायटीने प्राप्त केले तर, सोसायटीच्या उपविधीतील तरतुदींनुसार त्यावर सोसायटी कार्यवाही करेल.

सोसायटीच्या नोंदणीकृत उपविधींची प्रत दावेदार/आक्षेपकाव्दारे निरीक्षणाकरिता सोसायटीचे कार्यालय/सोसायटीचे सचिव यांच्याकडे सदर सूचना प्रसिध्दीच्या तारखेपासून कालावधी समाप्तीच्या तारखेपर्यंत सर्व कामकाजाच्या दिवशी **स.११.०० ते दु.१२.००** पर्यंत उपलब्ध आहेत.

शुभ कामना को.ऑप.हौ.सो.लि. च्या वतीने व करिता

ठिकाण: मुंबई सही/-

दिनांक: ३१.०१.२०२५ माननीय सचिव

बीड जिल्हा नियोजन बैठकीत सोनवणे, धनंजय मुंडेंमध्ये बाचाबाची

पान १ वरून

अधिकाऱ्याचे नाव आणि जात काढून काय आरोप करतील ते सांगता येत नाही, त्यामुळे शिपाई ते जिल्हाधिकारी सर्वच अधिकारी - कर्मचारी यांच्यावरती भीती व दडपणाचे वातावरण आहे. अशा परिस्थितीत आपल्या पदांना व कामांना हे अधिकारी कसा न्याय देऊ शकतील? त्यामुळे अधिकारी कर्मचारी यांची एक विशिष्ट रणनीती ठरवून त्यांना भयमुक्त वातावरण तयार करून देण्याबाबत तात्काळ ठोस उपाययोजना करण्याची गरज आहे,अशी तक्रारवजा सूचना धनंजय मुंडे यांनी पालकमंत्री अजित पवार यांना केली.

धनंजय मुंडेच्या या वक्तव्यावर आक्षेप घेत सोनवणे यांनी सरकारी अधिकारी आणि पोलिसांवर कोणाची दहशत आहे , तेही स्पष्ट सांगा,असा सवाल मुंडे यांना उद्देशून केला. त्यानंतर मुंडे आणि सोनवणे यांच्यात बाचाबाची झाली.आम्ही बीडची बदनामी होईल असे काय करतो, राखेचा धंदा करतो का, बेकायदेशीर गुटखा विक्री करतो का, कंत्राटदारांकडून खंडणी मागतो का,अशा प्रश्नांचा भडिमार सोनवणे यांनी केला. बीड जिल्ह्यात सरकारी कामांमध्ये झालेल्या भ्रष्टाचाराचा मुद्दा गेले काही दिवस सातत्याने लावून धरणारे भाजपाचे आष्टीचे आमदार सुरेश धस हेदेखील या बैठकीला हजर होते. त्यांनी धनंजय मुंडे पालकमंत्री असताना सरकारी विकासकामांमध्ये झालेल्या ७३ कोटी रुपयांच्या भ्रष्टाचाराची तपशिलवार माहिती असलेला पेन ड्राईव्ह पालक मंत्री अजित पवार यांच्याकडे सुपूर्द केला. मात्र त्यावर बैठकीत अजित पवार यांनी काहीही भाष्य केले नाही. पेन ड्राईव्हमध्ये असलेल्या माहितीमध्ये तथ्य आढळल्यास संबंधितांवर कठोर कारवाई केली जाईल,कोणालाही पाठीशी घालणार नाही, असे अजित पवार यांनी सांगितले.

हेमा पिंपळे नजरकैदेत! अजय मुंडेंना गेटवर रोखले

अजित पवार यांच्या बीड दौऱ्यादरम्यान जिल्ह्यातील पोलीस बंदोबस्त प्रचंड वाढविण्यात आला होता. अजित पवार जिल्ह्यात असेपर्यंत विरोधी पक्षांच्या नेत्यांकडून आंदोलने केली जाऊ नयेत यासाठी पोलिसांनी राष्ट्रवादी शरद पवार गटाच्या महिला पदाधिकारी हेमा पिंपळे यांना त्यांच्या राहत्या घरातच नजरकैदेत ठेवले. तसेच विरोधी पक्षांतील अनेक पदाधिकाऱ्यांना पोलिसांनी स्थानबद्ध करून ठेवले. दुसरीकडे आरोपांच्या केंद्रस्थानी असलेले मंत्री धनंजय मुंडे यांचे चुलत भाऊ अजय मुंडे बैठक सुरू असताना जिल्हाधिकारी कार्यालयावर आले असता त्यांना प्रवेशद्वारावरच रोखून परत पाठवण्यात आले.

हेमा पिंपळे यांनी याआधी अनेक मुद्यांवर आंदोलने केली आहेत. त्यामुळे खबरदारीचा उपाय म्हणून पोलिसांनी त्यांना घराबाहेर पडण्यास मज्ञाव केला. आज सकाळीच शिवाजीनगर पोलीस पिंपळे यांच्या घरी पोहोचले आणि त्यांना दुपारी दोन वाजेपर्यंत घराबाहेर पडू नका असे सांगितले. यानंतर पिंपळे यांनी एक व्हिडिओ संदेश समाज माध्यमांवर शेअर केला.

मस्साजोगचे सरपंच संतोष देशमुख यांच्या हत्या प्रकरणाची चौकशी तीन तीन तपास यंत्रणा करत असल्याचे सरकार वारंवार सांगत आहे. हत्येला दोन महिने उलटून गेले तरी तपास नेमका कुठपर्यंत आला याची माहिती देण्यास सरकार तयार नाही. या प्रकरणातील एक आरोपी कृष्णा आंधळे अद्याप पोलिसांना सापडलेला नाही. तो खरोखरच फरार आहे की, त्याला गायब करण्यात आले,याचे उत्तर आम्ही पालकमंत्री या नात्याने अजित पवारांकडे मागणार होतो. मात्र आपल्याला पोलिसांनी नजरकैदेत ठेवले आहे, असे या व्हिडिओ संदेशात हेमा पिंपळे यांनी म्हटले.

फॉर्म जी

मुंबई, गुरुग्राम आणि इतर ठिकाणी कार भाडेतत्त्वावर देण्याच्या व्यवसायामध्ये कार्यरत

ट्रान्झलीज होल्डिंग्ज (इंडिया) प्रायव्हेट लिमिटेडकरिता स्वारस्य अभिव्यक्तीचे आमंत्रण

(भारतीय नादारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तींकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ३६ए च्या उप-विनियमन (१) अन्वये)

क्र.	संबंधित तपशील	
१.	कॉर्पोरेट ऋणकोचे नाव व पॅन/सीआयएन / एलएलपी क्र.	ट्रान्झलीज होल्डिंग्ज (इंडिया) प्रायव्हेट लिमिटेड सीआयएन: U65910MH2006PTC162528 पॅन: AABCE6340D
२.	नोंदणीकृत कार्यालयाचा पत्ता	कॉर्पोरेट ऋणकोचे कार्यालय: घर क्र. ६९५, तिरुपती अपार्ट., पाटकर प्लॉट, कळंबे शहापूर, कळमगाव, ठाणे, शहापूर, महाराष्ट्र, भारत - ४२१६०१.
३.	वेबसाईटचे यूआरएल	उपलब्ध नाही
४.	बहुसंख्य अचल संपत्ती असलेल्या जागेचा तपशील	मुंबई, दिल्ली एनसीआर
५.	मुख्य उत्पादने/सेवांची स्थापित क्षमता	कार भाडेतत्वावर देणे
६.	गत वित्तीय वर्षामध्ये विक्री झालेल्या मुख्य उत्पादने/सेवांचे परिमाण आणि मूल्य	वर्ष २०२०-२१ करिता उपलब्ध लेखापरिक्षित ताळेबंदानुसार प्रचलनातून महसूल रु. १८.८३ कोटी
७.	कर्मचारी/कामगारांची संख्या	शुन्य
८.	गत उपलब्ध दोन वर्षांची वित्तीय विवरणपत्रे (वेळापत्रकासह), धनकोंची यादी समाविष्ट असलेले पुढील तपशील उपलब्ध असणारे यूआरएल:	ठराव व्यावसायिकांना cirp.tranzlease@gmail.com येथे ईमेल पाठवून तपशील प्राप्त करता येईल.
९.	संकेताच्या कलम २५(२)(एच) अन्वये ठराव अर्जदाराची पात्रता उपलब्ध असणारे यूआरएल:	ठराव व्यावसायिकांना cirp.tranzlease@gmail.com येथे ईमेल पाठवून तपशील प्राप्त करता येईल.
१०.	स्वारस्य अभिव्यक्ती स्वीकारण्याकरिता अंतिम दिनांक:	१५.०२.२०२५
११.	संभाव्य ठराव अर्जदारांची तात्पुरती यादी पारित करण्याचा दिनांक	२५.०२.२०२५
१२.	तात्पुरत्या यादीवर आक्षेप सादर करण्याचा अंतिम दिनांक	०२.०३.२०२५
१३	संभाव्य ठराव अर्जदारांची अंतिम यादी पारित करण्याचा दिनांक	१२.०३.२०२५
१४	संभाव्य ठराव अर्जदारांना माहिती निवेदनपत्रिका, मुल्यांकन नमुना, ठराव योजनेकरिता विनंती पारित करण्याचा दिनांक	१७.०३.२०२५
१५	ठराव योजना सादरीकरणाचा अंतिम दिनांक	१६.०४.२०२५
१६.	ईओआयकडे सादर करण्यासाठी प्रक्रिया ईमेल आयडी	cirp.tranzlease@gmail.com

सही/-

दिनांक: ३१ जानेवारी, २०२५

ठिकाण: नवी दिल्ली

आयपीई-एनपीव्ही इन्सॉल्व्हन्सी प्रोफेशनल्स प्रायव्हेट लिमिटेड

(पूर्वीची मंत्राह इन्सॉल्व्हन्सी प्रोफेशनल्स प्रायव्हेट लिमिटेड)

द्वारे त्यांचे संचालक - श्री. अतूल टंडन, ठराव व्यावसायिक

ट्रान्झलीज होल्डिंग्ज (इंडिया) प्रायव्हेट लिमिटेड यांच्या प्रकरणात

आयबीबीआय नोंद. क्रमांक: IBBI/IPE-0040/IPA-2/2022-23/50021

पत्रव्यवहाराकरिता ईमेल - cirp.tranzlease@gmail.com

एएफए वैधता दि. ३१.१२.२०२५